

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

APPEAL NO. 79 OF 2022 (SZ)

IN THE MATTER OF:

M/s. Tumkunta Narsa Reddy,
Telangana State & Ors

...Appellant(s)

-Vs-

SEIAA,
Through the Member Secretary,
Telangana & Others

...Respondent(s)

REPLY AFFIDAVIT OF THE 3RD RESPONDENT – TSIIC



Mrs. H. YASMEEN ALI

COUNSEL FOR THE 3RD RESPONDENT

PLACE: CHENNAI

DATE: 19.09.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

SOUTHERN ZONE _ CHENNAI

Appeal No. 79 of 2022 (SZ)

In the matter of:

Tumkunta Narsa Reddy & Ors

..... Appellants (S)

Versus

SEIAA, Telangana and others .

.....Respondent(S)

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Date: 19-09-2024

Place:

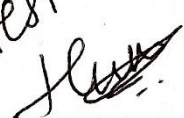
**REPLY AFFIDAVIT TO MOEF REPORT DT. 20.08.2024 ON BEHALF OF RESPONDENT
NO.3 (TSIIC)**


I, K. Shyam Sunder S/o K. Rama Krishna aged 60 working as chief engineer in Telangana State Industrial Infrastructure Corporation Limited, having its Office at Basheerbhagh, Hyderabad do hereby solemnly affirm and sincerely state on oath as follows:

I am working as a Chief Engineer in TSIIC and I am authorized to depose on behalf of Respondent No.3 herein to file this Counter Affidavit.

I have read and understood the contents of the Report filed by MOEF dt. 20.08.2024 and would like to present a reply as hereunder:

1. It is submitted that paras 1 to 5 are borne by fact as such do not need a specific reply.
2. It is submitted that in reply topoint (iv) in para 6 under the title “observations”, it has been stated that since the Notification issued for Mulugu is intended for Special Food Processing Zone (SFPZ) and the Environmental Clearance obtained for the project at Wargal is of Special Food Processing Zone, both projects are being considered as a single project. This statement is incorrect. Both the projects are different and distinct, and the acquisition is for different and distinct purposes.
3. It is submitted that in fact, the Project Proponent had issued a notification dt. 28.01.2020 for setting up Industrial Park. In furtherance of the same, the Project Proponent addressed a letter along with Form 1 to the State Environmental Impact Assessment Authority (SEIAA) to present the project before the appraising committee under Category 7(c) (Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes) of the EIA Notification, 2006. The letter is attached as **(ANNEXURE 1)**
4. It is submitted that although the project proponent intends to set up an industrial park at Wargal, however, after due consideration by SEAC and SEIAA, the project proponent was directed to file for Environmental Clearance under Category 8(b). On 26-02-2022, SEAC (State Expert Appraisal Committee) directed the project proponent to prepare an EIA report as per the Terms of Reference. Attached herewith is the minutes of the 152 meeting of SEAC (agenda 13) **(ANNEXURE 2)**
5. It is submitted that, further in the 152nd Meeting of SEIAA, (State Level Environment Impact Assessment Authority) held on 28-03-2022 it was noted that the list of projects proposed in the Food processing Park do not fall either

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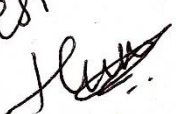

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in Category A or Category B of EIA notification. Attached herewith are the minutes (at agenda 19) (**ANNEXURE 3**).

6. It is humbly submitted that as directed by the SEAC in the 157th meeting held by the Expert Appraisal Authority, dt. 06-04-2022, the project proponent submitted an undertaking on 02-06-2022 that no Category A or B buildings would be set up in the project. Attached herewith are the minutes of the meeting (agenda 8) (**ANNEXURE 4**) and undertaking letter (**ANNEXURE 5**).
7. It is submitted that after all the procedure undertaken as narrated in the above paragraphs, and an undertaking by the project proponent on 02-06-2022, SEAC concluded that the project should be appraised under Category 8(b) (Townships and Area Development projects) on 22-07-2022. And it is clear that the project proponent originally intended to set up an industrial park at Wargal, but in view of directions by SEAC and SEIAA, the project proponent has obtained Environmental Clearance under Category 8(b) (Township and area development).
8. It is humbly submitted that, the project proponent at this juncture would like to appraise the Court, that merely because both the land masses were acquired by the project proponent herein, are adjacent to each other, both projects cannot be considered as one project. In respect of the same the following propositions are enumerated:
 - i) **'cumulative assessment' does not mean the assessment of all development activities going on in the region, but only cumulative assessment of the project and all its functional components.**

In furtherance of the same, reliance is placed on the Supreme Court Judgement; Rajeev Suri vs. Delhi Development Authority & Ors. reported in [2021] 15 SCR 283 at pg. 337 at para 348

“In an examination of this nature, the foremost requirement is to identify the precise expanse of a project. For this purpose, the first source is the information supplied by the project proponent in Form I as it expressly requires information on any interlinked projects. Upon the receipt of that information, it falls upon the EAC to check and scrutinize whether there is more to the project which has been left out of its scrutiny. This latter scrutiny is dependent upon the nature of the project as it would involve collective consideration of all operational aspects of a project. It does not mean connecting independent projects upon a subjective notion that it is necessary to do so for a collective appraisal merely because such projects fall in the

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same region. The word ‘cumulative’ is to be read in conjunction with the word ‘project’ and idea behind examination of cumulative impact is to assess the impact of the project including all its functional components, and not of all development activities going on in a region.”

ii) As per the EIA notification, 2006, an EC is to be obtained only before the actual commencement of work.

It is submitted that no actual commencement of work has taken place at Mulugu. Neither have any funds been raised for the project, nor have any tenders been allotted. The differences relating to functionality, budgeting, timelines and purpose are glaring and substantial. The project proponent has merely acquired the land to set up a project in the future. As per the EIA notification, 2006, an EC is to be obtained only before the actual commencement of work and not before that. In furtherance of this argument, the Project proponent herein relies on the Rajesh Suri judgement at para 349 and 350 as under:

“349. In the light of 2006 Notification read with Office Memorandum dated 7.10.2014 issued by MoEF, it is settled that environmental clearance is always site specific and is required to be obtained only before the actual commencement of work on the project and not before that. Thus, there is no sound basis for the argument that the Central Secretariat project must be assessed with the Parliament project. For, the stage of commencement of work in respect of the former Project has not reached yet and indisputably the same will be on a different site altogether.

350. Once the project proponent frames a conscious timeline of completion of various projects which broadly fall under the umbrella of a common vision for the region, the same cannot be disturbed on the notion that the whole vision should go through the regulatory compliances at once. That would defeat the whole purpose of advance planning of a development activity. Planning involves in-depth consideration of a wide range of concerns including regulatory requirements. The decision to attribute different timelines and purposes to different projects is a domain of planning and the Court cannot readily attribute the label of mala fides to such informed decision until and unless there is a clear attempt to evade the requirements of law.”

As held above, merely because the project proponent had framed a conscious timeline for the completion of various projects, the same cannot be disturbed by the notion that the whole vision should go through regulatory compliance at once.

iii) A project can only be termed inter-related and integrated when neither of the project can function independently without the other.

It is reiterated that the projects are not multi-sectorial. Reliance is placed on para 351 and 352 of the Rajesh Suri judgment in furtherance of this claim:

“The words “integrated” and “inter-linked” offer guidance on this count. Any two activities/projects could be said to be integrated or inter-linked when they are

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[Signature]

[Signature]
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functionally connected in the manner that operability of one is intrinsically dependent on the operability of another. It is a scientific and functional connection, not a hypothetical or theoretical connection. The above discussion on cumulative impact supplements this position. In Dictionary of Environment & Ecology 366, the approach of integrated pollution control is defined as one which takes into account all inputs and outputs from “a process”. It signifies that the strategy ought to be to regulate and monitor the effects of the process in question and the process which is “actually going on”. For, the real concern must be to regulate an ongoing process by mitigating its effects, if any, and not to anticipate effects of those processes which are not ongoing at the moment but are merely future processes. Such cannot be the import of cumulative assessment..... The aforesaid definition provides that functionality is the core element in deciding what comprises of a building system. Thus, different components which are not only separated by area but also do not depend upon each other for functional needs cannot be treated as a part of one building system. This is corroborative of the legal position explicated above in the discussion.”


- iv) **Lastly, it is submitted that merely because the project proponent has acquired both the lands, it cannot be said that the projects are the same.**

Reliance is placed on para 352 of the Rajesh Suri judgment:

“The question here is whether a common builder/developer undertaking construction work on ten different plots totalling upto thousand acres scattered in different areas of a region/state/country and not adjoining or contiguous could be subjected to the rigours of cumulative assessment equivalent to an integrated project merely because the total area across which the projects are spread, when added up, turns out to be beyond permissible limits warranting such assessment. That is not the dispensation prescribed by law as of now. In our considered opinion, this interpretation would be counter-productive to the very idea of sustainable development. To be considered as integrated, the plots must involve multi-sectoral components in close proximity if not contiguous and fulfil other specifications under the notification.”

9. In reply to sub-para (vi) of para 6 in the report under the title ‘Observations’ the project proponent herein submits that the project proponent had submitted documentary evidence in the form of a letter addressed by the District Collector, which is conclusive proof that the project proponent is not in possession of the land meant for schools, high-tension wirelines, main roads, irrigation canals, sports areas, temples, village habitation etc.
10. It is humbly submitted that the subject report is based on a requisition proposals and the same is contrary to the acquisition undertaken in favour of the project proponent. Mere requisition do not automatically make the project proponent the owner of the entire proposed land without acquiring and making payments in the form of compensations. Further, it is incorrect and out of

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place to opine that schools, high tension wires, existing irrigation canals, temples, etc. are automatically owned by the project proponent as the same were forming part and parcel of the land that was originally sought to be acquired by the project proponent. Due to this misunderstanding, State is undergoing a large loss of investments, developments, cost rising and most importantly loss of employment. Details of the employment and investment through the project are attached as **(Annexure 6)**


11. It is submitted that, in fact, the Zonal Manager of TSIIC had addressed a letter to the District Collector and Magistrate, Siddipet dt. 27.07.2024 to provide the details of land actually acquired by TSIIC as opposed to the requisition notice. **(ANNEXURE 7)**

12. It is submitted that on, 30-07-2024 the Office of the District Collector and Magistrate replied to the communication addressed by TSIIC and confirmed that out of 972.05 acres in Wargal only 805.05 ½ acre were acquired and out of 325.06 acres in Mulugu only 309.08 acres were acquired. Thus bringing it to a total of 1114 Acres or 450.8 Ha. (Copy of the Letter along with the Attested maps are attached herewith as **ANNEXURE 8 & ANNEXURE 9**). Additionally, these documents had been submitted to the Regional Office of MOEF at Hyderabad, via Mail, and the same is attached herewith. **(ANNEXURE 10)**.

13. It is humbly submitted that a close reading of the conditions stipulated in the schedule of Projects in the EIA Notification will make it abundantly clear that two conditions have been set in place for the project of activity at item 7 (c) Column 5:

- (i) In Conditions if any, Column 5, 1st of the schedule notes says that an Industrial Estate of area below 500 ha. and not housing any industry of Category 'A' or 'B' does not require clearance.
- (ii) In Conditions if any, Column 5, 2nd of the schedule notes says that If the area is less than 500 ha. but contains building and construction projects > 20,000 sq. mtr. and or development area more than 50 ha it will be treated as activity listed at serial no. 8(a) or 8(b) in the Schedule, as the case may be. These shall be appraised by the State Authority.
 - Meaning, that even if the present project has a land mass of more than 500 ha, since, it houses no Category A or B buildings, the State Level Environment Assessment Authority would be the right authority to assess the project. This argument is backed by the report submitted by MOEF on 20/08/2024. The relevant portion is extracted herein under:

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“Nevertheless, it is pertinent to inform that, as indicated in Paragraphs 5 (vi) and (vii) above, PP has already given an undertaking to SEIAA that there are no category A and B units in the project. Therefore, the project is automatically treated as a B I category, which has to be appraised under 8 (b) 'Township and area development.' As per the EIA Notification, 2006, if the area is less than 500 ha but contains a building and construction project > 20,000 sq.m. and/or a development area more than 50 ha, it will be treated as an activity listed at serial no.8I (a) or 8(b), as the case may be. The proponent stated that the project under question is a Special Food Processing Park that does not house any category A or B type of industries. Accordingly, SEIAA considered the aforesaid project under the 8(b) category.”

14. It is submitted that at the cost of repetition:

- A) The project proponent has submitted the Collector Report affirming that only 1114 Acres i.e. 450 ha. of land has been acquired towards both the projects i.e. 1. Wargal (805.05 ½) and 2. Mulugu (309.08),
- B) The project proponent on the recommendation of SEIAA has submitted an undertaking that no category A or B projects will be housed in this project.

15. It is therefore humbly submitted that it can safely be concluded beyond a doubt that if the above mentioned points A & B are accepted by this Hon’ble Tribunal, it can be conclusively held that no clearance would be required under this premise. Even otherwise, if either one of the above mentioned points is affirmed by this Hon’ble Tribunal it is only the State Environmental Impact Assessment Authority which is competent to issue the Environmental Clearance.

For the reasons stated above, the Hon’ble Tribunal may be pleased to dismiss the present Appeal Suit.

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Signed and sworn before me on 19th,

September 2024 at Hyderabad

Before me

VERIFICATION STATEMENT

I, K. Shyam Sunder, S/o. K. Rama Krishna, Aged about 60 years, Working as Chief Engineer in Telangana State Industrial Infrastructure Corporation Limited, having its office at Basheerbagh, Hyderabad the deponent herein do hereby state the contents of the above paras are true to the best of my knowledge and belief.

Verified on this the 19th day of September 2024 at Hyderabad.



Deponent
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ANNEXURE 1

Telangana State Industrial Infrastructure Corporation Ltd.,
(A Government of Telangana Undertaking)



Lr.No: EMP/TSIIC/15/EC-Wargal/2021-22

Date: 11.02.2022

To
The Member Secretary,
Telangana State Environmental Impact Assessment Authority (SEIAA),
O/o. Telangana State Pollution Control Board,
A3, Industrial Estate, Sanathnagar,
Hyderabad- 500 018.

Sir,

Sub: TSIIC-EMP Wing-HO- Obtaining Environmental Clearance to the Wargal (V), Wargal(M), Siddipet(Dist), Telangana – Form-I and Prefeasibility Report-Submission-regarding.

Telangana State Industrial Infrastructure Corporation Limited (TSIIC) has proposed to develop Industrial park in an area of 466.17 acres (188.65 Ha) to "Industrial Park at Wargal (V), Wargal(M), Siddipet(Dist),Telangana.

As per the EIA notification September 14th 2006, and subsequent amendments, the project falls under sector 7(C) Industrial estate/Parks/complexes/areas, export processing zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Parks in the schedule and comes under Category B. In this regard we are herewith uploading the Form-I along with the Pre Feasibility report and other documents for appraisal by SEAC.

In this connection, we request you to provide us an early date for presenting our project before appraisal committee for obtaining TOR.

Yours faithfully,

[Handwritten Signature]
11.2.22
CHIEF ENGINEER

Encl: Form-I and Prefeasibility report

Regd. Office : "Parisrama Bhavanam", 6th Floor, Basheerbagh, Hyderabad - 500 004, Telangana, India.
Tel : 040-23237625, 23238290, **Fax :** +91-40-23240205, **Web :** www.tsiic.telangana.gov.in
CIN : U99000TG2014SGC095514

ANNEXURE-2

**MINUTES OF THE 152nd MEETING OF
STATE EXPERT APPRAISAL COMMITTEE,
(SEAC), TELANGANA STATE
HELD ON 26.02.2022, 10.30 A.M.**

Minutes of the SEAC Meeting held on 26.02.2022

MINUTES OF THE 152nd MEETING OF STATE EXPERT APPRISAL COMMITTEE (SEAC) HELD ON 26.02.2022 AT TSPCB, PARYAVARAN BHAVAN, A-3, I.E., SANATHNAGAR, HYDERABAD.

The following members were present:

S. No.	Name of the Expert	Position
1.	Prof.Ch.Krishna Reddy, Villa No. 25, Senor Valley, Filmnagar, Shaikpet, Hyderabad -- 500 096 Ph: 9866629265	Chairman.
2.	Shri Ravindra Samaya Mantri H.No: 3-5-44/1, Flat No. 301, Areadia Apartments, Edengarden Road, Hyderabad- 500 001. Ph:9491145160	Member
3.	Dr.K.Shivakumar, Plot No. 328, Flat No: 302, Mehar Ninan, KPHB 6 th phase, Kukatpally, Hyderabad-500 072 Ph: 9951701067	Member
4.	Prof.A.Panasa Reddy, H.No. 4-7-17/5/1, Ragharendra Nagar, Nacharam, Hyderabad-500 076. Ph: 9849957268	Member
5.	Prof.C.Venkateshwar, Department of Botany, University College of Science. OU. Hyd. Flat No. 117, 'C' Block, Janapria castle, Ramnagar, Vidyanagar – Hyderabad Ph:9440487742 & 8096754604	Member

After general introductory remarks by the Chairman, SEAC, the Committee took up items agenda-wise. The decisions of the SEAC on each case are recorded below.

Minutes of the SEAC Meeting held on 26.02.2022**DECLARATION**

It is hereby declared that the Chairman and members of SEAC, T.S., do not have conflict of interest with any project proponent pertaining to the items discussed in the SEAC meeting held on 26.02.2022.

S. No.	Name of the Expert	Signature
1.	Prof.Ch.Krishna Reddy	Sd/-
2.	Shri Ravindra Samaya Mantri	Sd/-
3.	Dr.K.Shivakumar	Sd/-
4.	Prof.A.Panasa Reddy	Sd/-
5.	Prof.C.Venkateshwar	Sd/-

Minutes of the SEAC Meeting held on 26.02.2022

Agenda Item No. 01	1.08 Ha. Black Granite Mine of M/s. Gayatri Granite Industries, Sy. No. 1121 & 1123, Cheruvumadharam (V), Nelakondapally (M), Khammam District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/254537/2022 (EC)

The representative of the project proponent attended on video call and Sri Chandrasekar Reddy of M/s. Space Enviro Solutions, Hyderabad attended and made a presentation before the SEAC.

The proponent informed that the lease was granted (in-principle) on 18.10.2021 in favour of the proponent for a period of 20 years. It may be noted that the Mine Lease is granted after 09.09.2013. The proponent submitted a copy of Scrutinized/ Approved Mining Plan & EMP.

The Proponent also submitted a copy of Lr.dt. 17.01.2022 of ADMG, Khammam District informing that there are 3 existing quarry leases falling within 500m from the proposed quarry lease. It is observed from the letter that out of 3 existing quarry leases, 2 leases were granted before 09.09.2013 and remaining 1 lease (2.55 Ha. – lease granted after 09.09.2013). The SEAC noted that the mine lease area is 1.08 Ha. It is further noted that the total Cluster area is 13.4 Ha. and Net cluster area is 3.63 Ha. which is less than 5.0 Ha. Hence, the project is considered under B2 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT.

The nearest village to the proposed site is Rajarampet (V) which is existing at a distance of 0.26 km; nearest water body i.e., Palleru River exists at 1.25 km; Nearest RF i.e., Gandrayi RF exists at 8.13 km from the boundary of the site.

It is proposed to mine 6,001 m³/annum of Black Granite and the life of mine is reported as 7 years.

The total cost of the project is Rs. 45.0 Lakhs. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 5.77 lakhs and recurring cost: Rs. 3.85 Lakhs/annum.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda Item No. 02	1.110 Ha. Black Granite Mine of M/s. Gayatri Granite Industries, Sy. No. 1144 & 1146, Cheruvumadharam (V), Nelakondapally (M), Khammam District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/254392/2022 (EC)

The representative of the project proponent attended on video call and Sri Chandrasekar Reddy of M/s. Space Enviro Solutions, Hyderabad attended and made a presentation before the SEAC.

The proponent informed that the lease was granted (in-principle) on 18.10.2021 in favour of the proponent for a period of 20 years. It may be noted that the Mine Lease is granted after 09.09.2013. The proponent submitted a copy of Scrutinized/ Approved Mining Plan & EMP.

The Proponent also submitted a copy of Lr.dt. 17.01.2022 of ADMG, Khammam District informing that there are 3 existing quarry leases falling within 500m from the proposed quarry lease. It is observed from the letter that out of 3 existing quarry leases, 2 leases were granted before 09.09.2013 and remaining 1 lease (2.55 Ha. – lease granted after 09.09.2013). The SEAC noted that the mine lease area is 1.110 Ha. It is further noted that the total Cluster area is 13.43 Ha. and Net cluster area is 3.66 Ha. which is less than 5.0 Ha. Hence, the project is considered under B2 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT.

The nearest village to the proposed site is Rajarampet (V) which is existing at a distance of 0.72 km; nearest water body i.e., Palleru River exists at 0.95 km; Nearest RF i.e., Gandrayi RF exists at 8.17 km from the boundary of the site.

It is proposed to mine 6,001 m³/annum of Black Granite and the life of mine is reported as 6 years.

Minutes of the SEAC Meeting held on 26.02.2022

The total cost of the project is Rs. 45.0 Lakhs. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 5.23 lakhs and recurring cost: Rs. 3.19 Lakhs/annum.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda Item No. 03	3.00 Ha. Black Granite Mine of M/s. Gayatri Granite Industries, Sy. No. 122, 128 & 129, Pandregulapally (V), Mudigonda (M), Khammam District. – Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/254469/2022 (EC)

The representative of the project proponent attended on video call and Sri Chandrasekar Reddy of M/s. Space Enviro Solutions, Hyderabad attended and made a presentation before the SEAC.

During presentation, it was observed that a small pit exists in Mine lease area. In this regard, the project proponent informed that it is an old pit earlier mined by M/s. Rajeshwari Granite Pvt. Ltd., and submitted a copy of proceedings dt. 16.06.1997 wherein it was stated that lease of M/s. Rajeshwari Granites Pvt. Ltd., was granted from 16.06.1997 to 15.06.2012.

The proponent informed that the lease was subsequently granted (in-principle) afresh on 21.10.2021 in favour of the proponent for a period of 20 years. It may be noted that the Mine Lease is granted after 09.09.2013. The proponent submitted a copy of Scrutinized/ Approved Mining Plan & EMP.

The Proponent also submitted a copy of Lr.dt. 31.01.2022 of ADMG, Khammam District informing that there are no existing quarry leases falling within 500m from the proposed quarry lease. The SEAC noted that the mine lease area is 3.00 Ha. It is further noted that the total Cluster area is 3.00 Ha. and Net cluster area is 3.00 Ha. which is less than 5.0 Ha. The project is considered under B2 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT.

The nearest village to the proposed site is Pandregulapally (V) which is existing at a distance of 0.83 km; nearest water body exists at 0.23 km (NNW) from the boundary of the site.

It is proposed to mine 20,283.20 m³/annum of Black Granite and the life of mine is reported as 10 years (@ 20,120.36 m³/annum).

The total cost of the project is Rs. 55.0 Lakhs. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 7.36 lakhs and recurring cost: Rs. 4.32 Lakhs/annum.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda Item No. 04	2.01 Ha. Black Granite Mine of M/s. R.N. Granites, Sy. No. 455 & 497/P, Pallariguda (V), Sangem (M), Warangal Rural District. – Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/253489/2022 (EC)

The representative of the project proponent attended on video call and Sri Chandrasekar Reddy of M/s. Space Enviro Solutions, Hyderabad attended and made a presentation before the SEAC.

The proponent informed that the lease was granted (in-principle) on 05.12.2021 in favour of the proponent for a period of 20 years. It may be noted that the Mine Lease is granted after 09.09.2013. The proponent submitted a copy of Scrutinized/ Approved Mining Plan & EMP.

The Proponent also submitted a copy of Lr.dt. 06.01.2022 of ADMG, Warangal District informing that there are no existing quarry leases falling within 500m from the proposed quarry lease. The SEAC noted that the mine lease area is 2.01 Ha. It is further noted that the total Cluster area is 2.01 Ha. and Net cluster area is 2.01 Ha. which is less than 5.0 Ha. The project is considered under B2 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT.

Minutes of the SEAC Meeting held on 26.02.2022

The nearest village to the proposed site is Pallariguda (V) which is existing at a distance of 0.32 km; nearest water body i.e., Chinthal Cheruvu exists at 0.065 km from the boundary of the site, as per the Ir.dt.03.02.2022 of the EE, I&CADD, Irrigation Division No.1, Parkal, Hanumakonda District.

It is proposed to mine 7,068 m³/annum of Black Granite and the life of mine is reported as 20 years (@ 6,548.80 m³/annum).

The total cost of the project is Rs. 45.0 Lakhs. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 6.90 lakhs and recurring cost: Rs. 4.27 Lakhs/annum.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda Item No. 05	M/s. Idream Sai RK Infra, Sy. No. 37/A, 37/AA, 38/A, 38/AA, 40/A, 40/AA, Bollaram (V), Jinnaram (M), Sangareddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/255978/2022 (EC)

The representative of the project proponent attended on video call and Sri Chandrasekhar Reddy of M/s. M/s. Space Enviro Solutions, Hyderabad attended and made a presentation before the SEAC.

The SEAC noted that total plot area is 12,899.35 Sq.m., and Net plot area is 10,152.02 Sq.m. out of which, green area is 2,747.33 Sq.m. (21.30%).

It was informed that the total built up area of the project is 32,948.78 Sq.m. The project consists of Residential Apartments Construction Project to accommodate a total No. of 200 units. Maximum No. of floors proposed in the project are S + 5 Upper Floors.

It is also noted that Parking area to be provided is 5,941.58 Sq.m., (22% against required 22%).

The total cost of the project is Rs. 35.0 Crores. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 78.0 lakhs and recurring cost: Rs. 18.0 Lakhs/annum.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda Item No. 06	4.576 Ha. Colour Granite Mine of M/s. Patel Granites, Sy.No.98, Thonda (V), Tirumalagiri (M), Suryapet District. - Corrigendum to Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/254319/2022 (MODI-EC)

The representative of the project proponent attended on video call and Sri Hari Prasad of M/s. Rightsource Industrial Solutions Private Limited, Hyderabad attended and made a presentation before the SEAC.

The SEAC noted that earlier the SEIAA, TS issued EC to the project vide order dt.19.12.2020.

Now, the proponent informed that EC was issued mentioning Sy.No. 8 instead of Sy.No.98 and submitted a copy of Approved Mining Plan of the quarry wherein the Sy.No.98 was mentioned. Hence, it was requested to issue Corrigendum to EC w.r.t. Sy.No.98 instead of Sy.No.8.

After detailed discussions, the SEAC recommended to issue Corrigendum to EC.

Minutes of the SEAC Meeting held on 26.02.2022

Agenda Item No. 07	12.08 Ha. Building Stone & Road Metal Mine of M/s. Sreenidhi Mining Company, Sy. No. 231, Erdhanoor (V), Kandi (M), Sangareddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/43666/2019 (EC)

The representative of the project proponent attended on video call and Sri Hari Prasad of M/s. Rightsource Industrial Solutions Private Limited, Hyderabad attended and made a presentation before the SEAC.

The proponent informed that the lease was granted (in-principle) on 01.12.2018 in favour of the proponent for a period of 15 years. It may be noted that the Mine Lease is granted after 09.09.2013. The proponent submitted a copy of Scrutinized/ Approved Mining Plan & EMP.

The SEAC noted that the mine lease area is 12.08 Ha. which is more than 5.0 Ha. Hence, the project is considered under B1 Category, as per provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT.

The SEAC noted that earlier the SEIAA, TS (Auto TOR) issued TORs on 31.12.2019 for preparation of EIA Report. Accordingly, the proponent undergone the process of public hearing on 09.11.2021 and submitted Final EIA Report along with minutes of public hearing and issues emerged during public hearing. The SEAC noted the contents of Final EIA report. The SEAC observed from the minutes of Public Hearing & representation that the issues emerged during public hearing are - employment to local people; implementation of pollution abatement measures, maintenance of Roads & Vehicles to avoid accidents, plantation along the roads & periphery of mine lease area; covering vehicles carrying mineral with tarpaulin; maintain sufficient buffer from places of worship; maintain timings for blasting to avoid accidents to people as well as cattle; water sprinkling on roads; etc.,

The nearest village to the proposed site is Biatul thanda which is existing at a distance of 0.8 km; nearest water body i.e., Erdanoor Cheruvu exists at 0.7 km;

It is proposed to mine 12,17,812 TPA of Building Stone & Road Metal and the life of mine is reported as 9.3 years.

The total cost of the project is Rs. 90.0 Lakhs. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 9.19 lakhs and recurring cost: Rs. 4.38 Lakhs/annum.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda Item No. 08	M/s. Ramky Estates and Farms Limited (REFL), Sy. No. 27(P), Pocharam (V), Ghatkesar (M) Medchal-Malkajgiri District. - TOR - Reg.
Proposal No.	SIA/TG/MIS/72068/2022 (TOR)

The representative of the project proponent attended on video call and Sri B. Chakradhar of M/s. Ramky Enviro Services Private Limited, Hyderabad attended and made a presentation before the SEAC.

During presentation, the SEAC observed that few trees exists in the site. In this regard, the proponent informed that the intervening trees will be translocated to the boundaries of the site.

The project is proposed in a total plot area of 35,960 Sq.m., for construction of Residential Towers with total built-up area of 2,24,282 Sq.m.

The proponent informed that they have already collected the baseline data from December 2021 to February 2022 and requested to consider the same for preparation of EIA report based on the Standard Terms of Reference for Townships and Area Development projects.

Minutes of the SEAC Meeting held on 26.02.2022

The SEAC considered the request of the proponent. After detailed discussions, the proponent is directed to prepare EIA report as per the Standard Terms of Reference (TORs) issued by the MoEF&CC, GoI for "Townships and Area Development projects" considering baseline data from December 2021 to February 2022 and submit EIA report.

Agenda Item No. 09	Development of Data Center for Microsoft at HYD11, Chandenvelly, Shabad (M), Rangareddy District. – Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/255979/2022 (EC)

The representative of the project proponent attended on video call and Ms. Lakshmi Rawat of M/s. AECOM, India Pvt. Ltd., Delhi attended and made a presentation before the SEAC.

The SEAC noted that total plot area is 2,13,916.83 Sq.m., out of which green area is 58,625.25 Sq.m. (27%).

It was informed that the total built-up area of the project is 51,874.15 Sq.m. The project consists of Data Center for Microsoft at HYD 11 with Main Building PH 01, Main Building PH 02, Electrical Room PH 1, Electrical Room PH 2, Substation Building 1 MV Block, Substation Building 1 GIS Block, STP+OWC, Water tank, Rainwater Tank, HSD PH1, HSD PH 2 & Guard Block.

It is also noted that Parking area to be provided is 12,144.0 Sq.m. (26.3% against required 55%).

The total cost of the project is Rs.597.0 Crores. The proponent is proposing budget for Environmental protection towards capital cost: Rs.22.0 Crores and Recurring cost: Rs.43.50 lakhs/annum.

The SEAC also observed that the proposed EMP cost is less than 0.2% of project cost which is insufficient; earmarked Green area is insufficient; and also noted that the Parking area is insufficient as per G.O.Ms.No.168, dt.07.04.2012 of the MA&UD Dept. Hence, the proponent was requested to revise above issues accordingly and submit the details along with revised layout plan.

After detailed discussions, the SEAC deferred the project for consideration after submission of above mentioned information by the proponent.

Agenda Item No. 10	3.40 Ha. Rough Stone & Road Metal Mine of M/s Jyothirmai Stone Crusher, Sy.No. 532 of Munyanaik Thanda (V), Chivvemla (M), Suryapet District - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/256575/2022 (EC)

The SEAC deferred the project, as the proponent did not attend the meeting.

Hence, the SEAC decided to inform the proponent to submit a letter stating willingness to consider their proposal in the SEAC meeting.

Agenda Item No. 11	1.335 Ha. Rough Stone & Road Metal Quarry of M/s Venkata Sai Stone Crusher, Sy.No. 529, Ponugodu (V), Garidepally (M), Suryapet District - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/256598/2022 (EC)

The SEAC deferred the project, as the proponent did not attend the meeting.

Hence, the SEAC decided to inform the proponent to submit a letter stating willingness to consider their proposal in the SEAC meeting.

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Agenda Item No. 12	M/s. Alpine Constructions, Sy. No. 309, 310 of Shankarpally (V), Shankarpally (M), Rangareddy District – Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/256613/2022 (EC)

The representative of the project proponent attended on video call and Sri Srikanth Desi of M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.

The SEAC noted that total plot area is 7,873.61 Sq.m., Net Plot area is 5,981.81 Sq.m., out of which, green area is 654.25 Sq.m. (10.94%).

It was informed that the total built up area of the project is 33,315.49 Sq.m. The project consists of Residential Towers Construction Project to accommodate a total No. of 149 units. Maximum No. of floors proposed in the project are B+2S+11 Floors & Terrace.

It is also noted that Parking area to be provided is 8,743.71 Sq.m. (26.24% against required 22%).

The total cost of the project is Rs. 50 Crores. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 50.0 lakhs and recurring cost: Rs. 20.0 Lakhs/annum.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda Item No. 13	TELANGANA SPECIAL FOODPROCESSING PARK, Sy.No. 1495 & 1510, Wargal (V), Wargal (M), Siddipet District. – TOR- Reg.
Proposal No.	SIA/TG/NCP/72266/2022 (TOR)

The representative of the project proponent attended on video call; and Sri Shyam Sunder of M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.

The TSIIC proposed to develop Special Food Processing Park (SFPP) in an area of Ac. 466.17 (188.65 Ha.) with the main objective to offer better price to the farmers through value addition and export of the processed food items wherever possible. The total project cost is Rs.150.50 Crores and 190 plots are proposed in the project. No category A or category B projects except CETP are proposed in the SFPP.

The nearest village to the proposed site is Wargal (V) which is existing at a distance of 0.82 km; Nearest water body is Wargal village Pond exists at 1.15 km; and Nearest RF i.e., Wargal RF exists at 2.18 km from the boundary of the site.

The SEAC observed that the TSIIC proposed greenbelt in open spaces and common areas to an extent of 18.75 Ha. (10.02%) and the area of greenbelt to be developed by individual units in their plotted area is 43.4 Ha. (23%). But, the SEAC informed the TSIIC that the greenbelt has to be developed completely by the TSIIC.

After detailed discussions, the proponent is directed to prepare EIA report as per the Standard Terms of Reference (TORs) issued by the MoEF&CC, GoI for “Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes” and following additional TOR, undergo the process of public hearing in consultation with TSPCB and submit final EIA report; minutes of public hearing & response of the proponent to the issues emerged in the public hearing to the SEAC for appraisal.

Additional TORs:

- Undertaking for development of greenbelt completely (atleast 33% of total site area) by the TSIIC.

Minutes of the SEAC Meeting held on 26.02.2022

Agenda Item No. 14	10.63 Ha. Tupakulagudem Sand Reach M/s. Telangana State Mineral Development Corporation Ltd., Tupakulagudem (V), Kannaigudem (M), Mulugu District. - TOR - Reg.
Proposal No.	SIA/TG/MIN/71727/2022 (TOR)

The representative of the project proponent attended on video call; and Sri Sreekanth Desi & Sri Mohan Reddy of M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.

It is noted that the mine lease area is 10.63 Ha. which is more than 5.0 Ha. The project is considered under B1 Category as per provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT.

The nearest village to the proposed site is Tekulagudem Chalk-I which is existing at a distance of 1.0 km; Nearest RF i.e., Nugur RF exists at 1.23 km from the boundary of the site.

It is proposed to mine 2,12,600 m³/annum of Ordinary Sand by manual open excavation method.

The proponent informed that the thickness of sand deposited in the proposed sand reach is 8.5 to 9.0 m and depth of proposed sand extraction is 2.0 m. and submitted Joint Inspection Report for which inspection was carried out on 29.11.2019. The SEAC observed that the proponent has submitted old joint inspection report and hence informed the proponent to submit latest joint inspection report to ascertain the thickness of sand deposited and thickness of sand extraction.

After detailed discussions, the SEAC deferred the project for consideration after submission of above mentioned information by the proponent.

Agenda Item No. 15	15.00 Ha. Stone & Metal Quarry of M/s. Rock Sand Minerals (P) Ltd., Sy. No. 157, Bathole (V), Kandi (M), Sangareddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/31001/2019 (EC)

The representative of the project proponent attended on video call and Sri Shyam Sunder of M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.

The proponent informed that the lease was granted (in-principle) on 16.04.2018 in favour of the proponent for a period of 15 years. It may be noted that the Mine Lease is granted after 09.09.2013. The proponent submitted a copy of Scrutinized/ Approved Mining Plan & EMP.

The SEAC noted that the mine lease area is 15.0 Ha. which is more than 5.0 Ha. Hence, the project is considered under B1 Category, as per provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT.

The SEAC noted that earlier the SEIAA, issued TORs (Auto generated) on 31.12.2019 for preparation of EIA Report. Accordingly, the proponent undergone the process of public hearing on 16.12.2021 and submitted Final EIA Report along with minutes of public hearing and issues emerged during public hearing. The SEAC noted the contents of Final EIA report. The SEAC observed from the minutes of Public Hearing & representation that the issues emerged during public hearing are - employment to local people; maintenance of vehicles; water sprinkling for dust suppression; laying of roads; conduct medical camps; avoid overloading of trucks to avoid accidents; plantation in surrounding areas; maintain blasting timings; implement latest drilling & blasting technology; covering vehicles with tarpaulin; & etc.,

The nearest village to the proposed site is Byathole (V) which is existing at a distance of 0.65 km; nearest water body i.e., Lakdaram Cheruvu exists at 1.27 km from the boundary of the site.

It is proposed to mine 6,07,917.52 m³/annum of Stone & Metal and the life of mine is reported as 9 years (@ 5,71,265.52 m³/annum).

Minutes of the SEAC Meeting held on 26.02.2022

The total cost of the project is Rs. 60.0 Lakhs. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 6.0 lakhs and recurring cost: Rs. 4.50 Lakhs/annum.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda Item No. 16	M/s Clean Harbors India, Sy. No. 537/A1/2, Peechara (V), Velair (M), Hanumakonda District. – TOR - Reg.
Proposal No.	SIA/TG/MIS/71896/2022 (TOR)

The SEAC deferred the project, as the proponent did not attend the meeting.

Hence, the SEAC decided to inform the proponent to submit a letter stating willingness to consider their proposal in the SEAC meeting.

Agenda Item No. 17	9,915 Ha. Laterite Mine of M/s. S.R. Minerals, Sy. No. 41/Part of Mirzapur (V), Pudur (M), Vikarabad District - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/72171/2019 (EC)

The representative of the project proponent attended on video call and Sri Venkatesh of M/s. Global Enviro Labs, Hyderabad attended and made a presentation before the SEAC.

The proponent informed that the lease was granted (in-principle) on 10.07.2018 in favour of the proponent for a period of 20 years. It may be noted that the Mine Lease is granted after 09.09.2013. The proponent submitted a copy of Scrutinized/ Approved Mining Plan & EMP.

The Proponent also submitted a copy of Lr.dt. 15.12.2018 of ADMG, Vikarabad District informing that there are no quarry leases falling within 500m from the proposed quarry lease. The SEAC noted that the mine lease area is 9.915 Ha. It is further noted that the total Cluster area is 9.915 Ha. and Net cluster area is 9.915 Ha. which is more than 5.0 Ha. Hence, the project is considered under B1 Category as per provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT.

The SEAC noted that earlier the SEIAA (Auto TOR) issued on 03.02.2020 for preparation of EIA Report. Accordingly, the proponent undergone the process of public hearing on 30.12.2021 and submitted Final EIA Report along with minutes of public hearing and issues emerged during public hearing. The SEAC noted the contents of Final EIA report. The SEAC observed from the minutes of Public Hearing that the issues emerged during public hearing - employment to local people; covering vehicles carrying material with tarpaulin; water sprinkling for dust suppression; plantation; conduct health camps; etc.,

The nearest village to the proposed site is Mirzapur which is existing at a distance of 0.75 km; nearest water body i.e., Peddavagu exists at 0.2 km; Nearest RF i.e., Khandlapalli RF exists at 0.6 km from the boundary of the site.

It is proposed to mine 2,50,000.00 TPA of Laterite and the life of mine is reported as 11 years.

The total cost of the project is Rs. 90.0 Lakhs. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 13.40 lakhs and recurring cost: Rs. 5.90 Lakhs/annum.

After detailed discussions, the SEAC recommended for issue of EC.


CHAIRMAN, SEAC

Minutes of the SEAC Meeting held on 26.02.2022

Agenda Item No. 18	13.75 Ha. Laterite Mine of Smt. Kalyanam Anitha, S.No.180, of Meenapally Kalan (V), Nawabpet (M), Vikarabad District – Amendment to Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/255715/2022 (MODI-EC)

The SEAC deferred the project, as the proponent did not attend the meeting.

Hence, the SEAC decided to inform the proponent to submit a letter stating willingness to consider their proposal in the SEAC meeting.

Agenda Item No. 19	M/s. Greenoscale Logix Private Ltd., Sy. Nos 92/P, 94/P, 100/P & 101/P, Taramatipet (V), Abdullahpurmet (M), Rangareddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/254862/2022 (EC)

The SEAC deferred the project, as the proponent did not attend the meeting.

Hence, the SEAC decided to inform the proponent to submit a letter stating willingness to consider their proposal in the SEAC meeting.

Agenda Item No. 20	M/s. Bhuvanteza Infra Projects Pvt. Ltd., Sy. No. 151/A, Atevelle (V), Medchal (M), Medchal Malkajgiri District – Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/255972/2022 (EC)

The representative of the project proponent attended on video call and Sri Vishnu Sharma of M/s. Ampl Environ Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.

The SEAC noted that total plot area is 13,045.21 Sq.m., Out of which, green area is 1,317.57 Sq.m. (10.10%).

It was informed that the total built up area of the project is 41,523.61 Sq.m. The project consists of Residential Apartments Construction Project to accommodate a total No. of 275 units. Maximum No. of floors proposed in the project are C + G + 5 Floors.

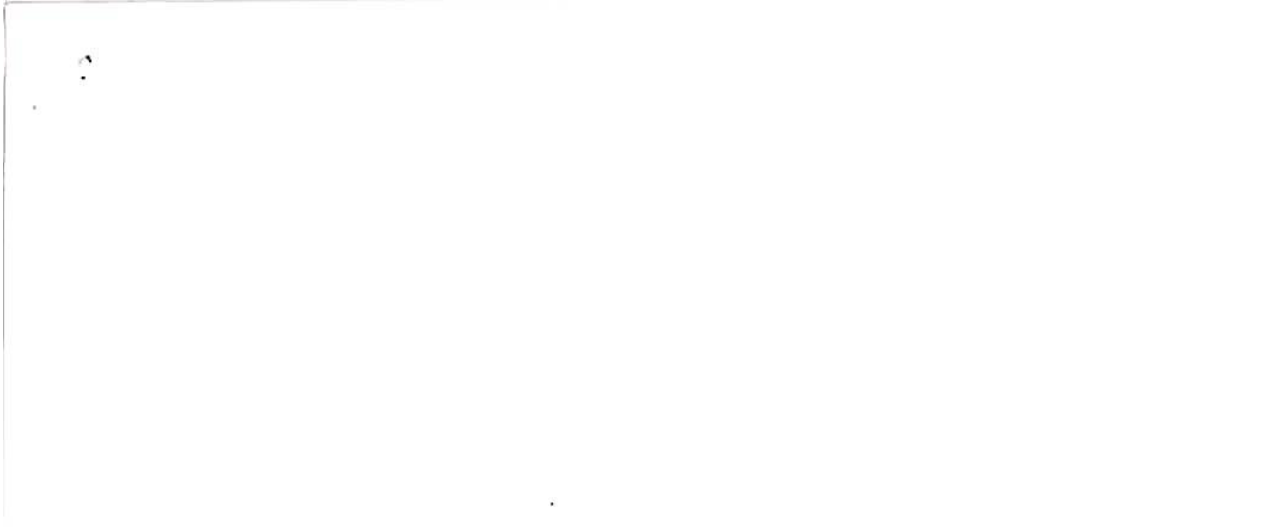
It is also noted that Parking area to be provided is 9,711.34 Sq.m., (29.9% against required 22%).

The total cost of the project is Rs. 35.0 Lakhs. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 52.0 lakhs and recurring cost: Rs. 27.0 Lakhs/annum.

After detailed discussions, the SEAC recommended for issue of EC.


CHAIRMAN, SEAC

ANNEXURE-3



**MINUTES OF THE 152nd MEETING OF THE
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY (SEIAA), TELANGANA
HELD ON 28.03.2022, 11:00 AM**



MINUTES OF THE 152nd MEETING OF THE STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA), TELANGANA, HELD ON 28.03.2022 AT TSPCB, PARYAVARAN BHAVAN, A.3, I.E., SANATHNAGAR, HYDERABAD – 500 018.

The following were present:

1.	Prof.M. Ananda Rao, Chairman, SEIAA, 8-48/1, Ravidranagar, St. No. 8, Habsiguda, Hyderabad - 500 007	Chairman, SEIAA
2.	Dr.B.Narsaiah, H.No.6-3-98, 4 th Cross Hastinapuri, Sainikpuri, Secunderabad – 500 094	Member, SEIAA
3.	Sri Swargam Srinivas, IFS, Special Secretary (FAC), EFS&T, Dept., 330 A, D Block, Telangana Secretariat, Hyderabad.	Member Secretary, SEIAA

The members present declared that there are no conflicts of interest with the projects being considered in this meeting.

The Member Secretary, SEIAA welcomed the Chairman and the Member of SEIAA. After general introductory remarks by the Chairman, SEIAA, the Committee took up items agenda-wise and reviewed the recommendations of State Expert Appraisal Committee (SEAC). After detailed deliberations & discussions on recommendations of the SEAC, the SEIAA recorded their decisions on case to case basis as under.

Minutes of the SEIAA Meeting held on 28.03.2022

Agenda Item No. 01	Brigade Citadel by M/s Brigade Enterprises Limited, Survey Nos. 78 & 79, Fathenagar, Balanagar, Medchal - Malkajgiri District – Amendment to Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/255545/2022 (MODI-EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved for issue of Amendment to Environmental Clearance.

Agenda Item No. 02	"Raidurgam Residential" by M/s. S.S. Holdings and Investments & Two Others, Sy. No. 11(P) at Raidurga Khalsa, Sy. No. 17 at Raidurga Nav Khalsa, Serilingampally (M) & Sy. Nos. 80 and 81 at Manikonda Jagir, Gandipet (M), Rangareddy District. - TOR - Reg.
Proposal No.	SIA/TG/MIS/71735/2022 (TOR)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of TORs with subject to surrender of earlier EC and shall comply with G.O.Ms.No.168, dt.07.04.2012.

Agenda Item No. 03	8.094 Ha. Laterite Mine, M/s. Lohitha Minerals, Sy. No. 1473 of Gajulaguda Village, Shankerpally Mandal, Ranga Reddy District – Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/254362/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and noted that the project proponent obtained mine lease (in-principle) on 13.10.2020. Hence, the proponent shall submit the status of mining activity duly certified by ADMG for further consideration.

Agenda Item No. 04	Residential complex by M/s. Srias Life Spaces LLP, Sy. No. 643, 644 & 645, Dundigal (V) & Dundigal Gandimaisamma (M), Medchal-Malkajgiri District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/251111/2022 (EC)

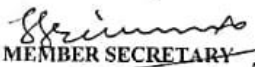
The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.


Agenda Item No. 05	M/s. Phoenix Global Spaces Pvt Ltd., Sy. No. 272/1, 273/1 Puppalguda Village, Gandipet Mandal, Rangareddy District. – Amendment to Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/256311/2022 (MODI-EC)

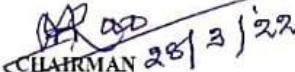
The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance in lieu of old EC dt.06.08.2020.

Agenda Item No. 06	4.99 Ha. Ordinary Sand Reach, M/s. Telangana State Mineral Development Corporation Ltd., Nagaram (V), Wazcedu (M), Mulugu District - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/254014/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail. The proponent is directed to obtain NOC from the DFO or concerned with reference to the Eco-Sensitive Zone (ESZ).


MEMBER SECRETARY
SEIAA, TS 28/3/22


MEMBER
SEIAA, TS.


CHAIRMAN 28/3/22
SEIAA, TS.

Minutes of the SEIAA Meeting held on 28.03.2022

Agenda Item No. 07	4.99 Ha. Ordinary Sand Mine of M/s. Telangana State Mineral Development Corporation Limited, Peruru (V), Wazeedu, (M), Mulugu District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/238413/2021 (EC)

The SEIAA discussed the recommendations of the SEAC in detail. The proponent is directed to obtain NOC from the DFO or concerned with reference to the Eco-Sensitive Zone (ESZ).

Agenda Item No. 08	4.99 Ha. Ordinary Sand Mine of M/s. Telangana State Mineral Development Corporation Limited, Manaspally (V), Eturunagaram (M), Mulugu District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/252940/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail. The proponent is directed to obtain NOC from the DFO or concerned with reference to the Eco-Sensitive Zone (ESZ).

Agenda Item No. 09	4.97 Ha. Ordinary Sand Mine of M/s. Telangana State Mineral Development Corporation Limited, Veerabhadravaram -II Reach, Veerabhadravaram (V), Venkatapuram (M), Mulugu District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/253512/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail. The proponent is directed to obtain NOC from the DFO or concerned with reference to the Eco-Sensitive Zone (ESZ).

Agenda Item No. 10	1.08 Ha. Black Granite Mine of M/s. Gayatri Granite Industries, Sy. No. 1121 & 1123, Cheruvumadharam (V), Nelakondapally (M), Khammam District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/254537/2022 (EC)

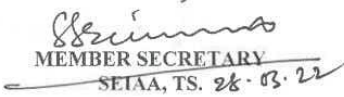
The SEIAA discussed the recommendations of the SEAC in detail and noted that there are 4 mine leases were observed instead of 3 mine leases mentioned in the ADMG lr.dt.17.01.2022. The SEAC shall ascertain the facts.

Agenda Item No. 11	1.110 Ha. Black Granite Mine of M/s. Gayatri Granite Industries, Sy. No. 1144 & 1146, Cheruvumadharam (V), Nelakondapally (M), Khammam District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/254392/2022 (EC)

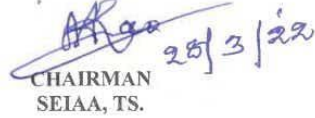
The SEIAA discussed the recommendations of the SEAC in detail and noted that there are 4 mine leases were observed instead of 3 mine leases mentioned in the ADMG lr.dt.17.01.2022. The SEAC shall ascertain the facts.

Agenda Item No. 12	3.00 Ha. Black Granite Mine of M/s. Gayatri Granite Industries, Sy. No. 122, 128 & 129, Pandregulapally (V), Mudigonda (M), Khammam District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/254469/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and noted that the project proponent obtained mine lease (in-principle) on 21.10.2021. Hence, the proponent shall submit the status of mining activity duly certified by ADMG for further consideration.


MEMBER SECRETARY
SEIAA, TS. 28.03.22


MEMBER
SEIAA, TS.


CHAIRMAN
SEIAA, TS. 28/3/22

Minutes of the SEIAA Meeting held on 28.03.2022

Agenda Item No. 13	2.01 Ha. Black Granite Mine of M/s. R.N. Granites, Sy. No. 455 & 497/P, Pallariguda (V), Sangem (M), Warangal Rural District. – Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/253489/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.

Agenda Item No. 14	M/s. Idream Sai RK Infra, Sy. No. 37/A, 37/AA, 38/A, 38/AA, 40/A, 40/AA, Bollaram (V), Jinnaram (M), Sangareddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/255978/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.

Agenda Item No. 15	4.576 Ha. Colour Granite Mine of M/s. Patel Granites, Sy.No.98, Thonda (V), Tirumalagiri (M), Suryapet District. – Amendment to Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/254319/2022 (MODI-EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved for issue of Corrigendum to Environmental Clearance.

Agenda Item No. 16	12.08 Ha. Building Stone & Road Metal Mine of M/s. Sreenidhi Mining Company, Sy. No. 231, Erdhanoor (V), Kandi (M), Sangareddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/43666/2019 (EC)

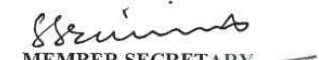
The SEIAA discussed the recommendations of the SEAC in detail and noted that the project proponent obtained mine lease (in-principle) on 01.12.2018. Hence, the proponent shall submit the status of mining activity duly certified by ADMG for further consideration.

Agenda Item No. 17	M/s. Ramky Estates and Farms Limited (REFL), Sy. No. 27(P), Pocharam (V), Ghatkesar (M) Medchal-Malkajgiri District. - TOR - Reg.
Proposal No.	SIA/TG/MIS/72068/2022 (TOR)

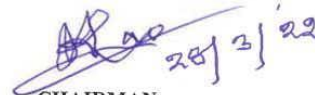
The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of TORs.

Agenda Item No. 18	M/s. Alpine Constructions, Sy. No. 309, 310 of Shankarpally (V), Shankarpally (M), Rangareddy District – Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/256613/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.


MEMBER SECRETARY
SEIAA, TS. 28.03.22


MEMBER
SEIAA, TS.


CHAIRMAN
SEIAA, TS.

Minutes of the SEIAA Meeting held on 28.03.2022

Agenda Item No. 19	TELANGANA SPECIAL FOODPROCESSING PARK, Sy.No. 1495 & 1510, Wargal (V), Wargal (M), Siddipet District. – TOR- Reg.
Proposal No.	SIA/TG/NCP/72266/2022 (TOR)

The SEIAA discussed the recommendations of the SEAC in detail and noted that the list of projects proposed in the Food processing park are not falling either in Category-A or Category-B of EIA Notification, 2006. Further, the as per the EIA Notification, 2006 and its amendments ""Environmental Clearance for CETPs for setup or within projects or activities which do not require Environmental Clearance are exempted, and if any of the existing or proposed member units of the said CETP produces or proposes to produce any product requiring Environmental Clearance, then the CETP shall need Environmental Clearance".

The SEAC shall ascertain on the requirement of Public hearing for the project.

Agenda Item No. 20	15.00 Ha. Stone & Metal Quarry of M/s. ROCK SAND MINERALS (P) LTD, Sy. No. 157, Bathole (V), Kandi (M), Sangareddy District - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/31001/2019 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and noted that the project proponent obtained mine lease (in-principle) on 16.04.2018. Hence, the proponent shall submit the status of mining activity duly certified by ADMG for further consideration.

Agenda Item No. 21	9.915 Ha. Laterite Mine of M/s. S.R. Minerals, Sy. No. 41/Part of Mirzapur (V), Pudur (M), Vikarabad District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/72171/2019 (EC)

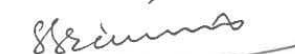
The SEIAA discussed the recommendations of the SEAC in detail and noted that the project proponent obtained mine lease (in-principle) on 15.12.2018. Hence, the proponent shall submit the status of mining activity duly certified by ADMG for further consideration.

Agenda Item No. 22	M/s Bhuvanteza Infra Projects Pvt. Ltd., Sy. No. 151/A, Atevelle (V), Medchal (M), Medchal Malkajgiri District. –Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/255972/2022 (EC)

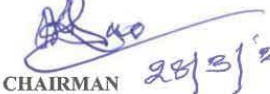
The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.

Agenda Item No. 23	22.17 Ha. Ordinary Sand Mine of M/s. Telangana State Mineral Development Corporation Ltd., Akinepalli Mallaram (V), Mangapet (M), Mulugu District. –Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/32408/2019 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance with validity of One year from the date of CFO.


MEMBER SECRETARY
SEIAA, TS. 28-03-22


MEMBER
SEIAA, TS.


CHAIRMAN
SEIAA, TS. 28/3/22

Minutes of the SEIAA Meeting held on 28.03.2022

Agenda Item No. 24	M/s. Virchow Petrochemical Pvt. Ltd., Sy. Nos. 632(P), 633(P), 636(P), 637(P), 638(P), 639, 640(P), 641(P), 642(P), 643(P), 644(P), 645(P), 648, 652(P), 653(P), 646, 647, Peddapally (V), Jadcherla (M), Mahabubnagar District. – Environmental Clearance (Expansion) - Reg.
Proposal No.	SIA/TG/IND3/244473/2021 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.

Agenda Item No. 25	14.0 Ha. Black Granite Mine of M/s. Shaheen Granites, Sy. No. 46 & 52 (GL), Shanabanda (V), Velgatoor (M), Jagityal District. – Change of name from Smt. Pinnoju Krishnakumari to M/s. Shaheen Granites – Reg.
Proposal No.	SIA/TG/MIN/261654/2022

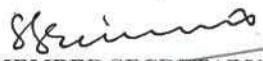
The SEIAA discussed the recommendations of the SEAC in detail and approved the project for change of name in Environmental Clearance.

Agenda Item No. 26	3.0 Ha. Laterite Mine of Sri Gandra Arun Kumar Reddy, Sy. No. 776/2 & 777/2, Ramachandrapuram (V), Mulugu (M), Jayashankar Bhupalpally District. – Transfer of EC from Smt. Sampada Kumari to Sri Gandra Arun Kumar Reddy - Reg.
Proposal No.	SIA/TG/MIN/262492/2022

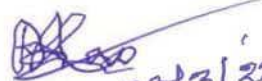
The SEIAA discussed the recommendations of the SEAC in detail and approved the project for transfer of Environmental Clearance.

Agenda Item No. 27	M/s. Ronor Pharma Chem, Plot No. 6, Sy. No. 460, Nancherla Industrial Park, Nancherla Village, Gandeed Mandal, Mahbubnagar District. – Transfer of EC from M/s. Esskay Laboratories to M/s. Ronor Pharma Chem - Reg.
Proposal No.	SIA/TG/IND3/261978/2022

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for transfer of Environmental Clearance.


MEMBER SECRETARY
SEIAA, TS. 28/3/22


MEMBER
SEIAA, TS.


CHAIRMAN
SEIAA, TS. 28/3/22

**MINUTES OF THE 157th MEETING OF
STATE EXPERT APPRAISAL COMMITTEE,
(SEAC), TELANGANA STATE
HELD ON 06.04.2022, 11.00 A.M.**

Minutes of the SEAC Meeting held on 06.04.2022**MINUTES OF THE 157th MEETING OF STATE EXPERT APPRISAL COMMITTEE (SEAC) HELD ON 06.04.2022 AT TSPCB, PARYAVARAN BHAVAN, A-3, I.E., SANATHNAGAR, HYDERABAD.**

The following members were present:

S. No.	Name of the Expert	Position
1.	Prof.Ch.Krishna Reddy, Villa No. 25, Senor Valley, Filmnagar, Shaikpet, Hyderabad – 500 096 Ph: 9866629265	Chairman.
2.	Shri Ravindra Samaya Mantri H.No: 3-5-44/1, Flat No. 301, Arcadia Apartments, Edengaden Road, Hyderabad- 500001. Ph:9491145160	Member
3.	Dr.Vemula Vinod Goud, H.No. 6-156, Sridurga Estates, Decpthisri Nagar, Madinaguda, Hyderabad-500049. Ph:9440386945	Member
4.	Dr.K.Shivakumar, Plot No. 328, Flat No: 302, Mehar Ninan, KPHB 6 th phase, Kukatpally, Hyderabad-500072 Ph: 9951701067	Member
5.	Prof.A.Panasa Reddy, H.No. 4-7-17/5/1, Ragharendra Nagar, Nacharam, Hyderabad-500076. Ph: 9849957268	Member
6.	Prof.C.Venkateshwar, Department of Botany, University College of Science. OU. Hyd. Flat No. 117, 'C' Block, Janapria castle, Ramnagar, Vidyanagar – Hyderabad Ph:9440487742 & 8096754604	Member
7.	Dr.P.Radha Krishna, H.No. 9/40, Bahar 'B', Sahara States, Mansoorabad, LB Nagar, Hyderabad-500068 Ph:9848555242	Member

After general introductory remarks by the Chairman, SEAC, the Committee took up items agenda-wise. The decisions of the SEAC on each case are recorded below.

Minutes of the SEAC Meeting held on 06.04.2022**DECLARATION**

It is hereby declared that the Chairman and members of SEAC, T.S., do not have conflict of interest with any project proponent pertaining to the items discussed in the SEAC meeting held on 06.04.2022.

S. No.	Name of the Expert	Signature
1.	Prof.Ch.Krishna Reddy	Sd/-
2.	Shri Ravindra Samaya Mantri	Sd/-
3.	Dr.Vemula Vinod Goud	Sd/-
4.	Dr.K.Shivakumar	Sd/-
5.	Prof.A.Panasa Reddy	Sd/-
6.	Prof.C.Venkateshwar	Sd/-
7.	Dr.P.Radha Krishna	Sd/-

Minutes of the SEAC Meeting held on 06.04.2022

Agenda Item No. 01	Multi Storied Residential Building by Sri. S. Ranjeet Kumar Reddy & Others, Sy No. 166/P& 175/P, Kismatpur (V), Gandipet (M), Rangareddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/72809/2021 (EC)

The representative of the project proponent Sri M. Murali Krishna and Sri Laxmikanth Reddy of M/s. Vison Labs, Hyderabad, attended before the SEAC and informed that there are few modifications in the proposal after uploading documents and hence they are withdrawing the proposal.

In view of the above, the SEAC decided to return the proposal.

Agenda Item No. 02	High Raised Apartments by M/s. Anmol Constructions, Sy. No. 51/P, Kardhanoor (V), Pantacheru (M), Sangareddy District. – Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/261598/2022 (EC)

The representative of the project proponent Sri G.V. Ashish and Sri Laxmikanth Reddy of M/s. Vison Labs, Hyderabad attended and made a presentation before the SEAC.

During presentation, the SEAC observed that the site is adjacent to Nala. In this regard, the proponent submitted a copy of letter dt. 24.01.2022 issued by the SE, Irrigation Circle, Sangareddy of I&CAD Dept. It is observed from the letter that a Nala/Stream of width more than 10 meters is passing along the southern boundary of Sy. No. 51/P and some part of applicant land in Sy. No. 51/P on South Western corner is affecting under Buffer Zone (9m) of the Nala as per the conditions stipulated under G.O.Ms.No.168 of MA&UD Dept., dt. 07.04.2012. Out of total land area AC. 04-25^{1/2} Gts the land affected under buffer zone is Ac. 0-07 Gts. The balance extent of land Ac 04-18^{1/2} Gts in Sy. No. 51/P situated at Kardanur (V), Patancheru (M), Sangareddy District is not affected in any water body/Channel and it is free from the water body as per norms stipulated in G.O.Ms.No.168 of dt. 07.04.2012 of MA&UD Department. Accordingly, the proponent proposed layout of the project.

The SEAC noted that total plot area is 18,615.33 Sq.m., Net plot area is 15,407.87 Sq.m., Out of which green area is 1,602.90 Sq.m. (10.40%)

It was informed that the total built up area of the project is 1,16,523.61 Sq.m. The project consists of High Raised Apartments Construction Project to accommodate 593 units. Maximum No. of floors proposed in the project are Basement + Ground Floor Parking (Podium Parking 1) + First Floor Parking (Podium Parking 2) + Second Floor Parking (Podium Parking 3) + 17 upper Floors.

It is also noted that parking area to be provided is 36,021.36 Sq.m. (44.75% against required 22%).

The total cost of the project is Rs. 160.0 Crores. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 240.0 Lakhs and recurring cost: Rs. 80.0 Lakhs/annum.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda Item No. 03	“Vihaan” by M/s. Siddharth Developers & Others, Sy. No. 230/P, 229/AA/E, 229/AA/EE, 231/RU, 229/AA/U, 230/KA/AA/A/A/A/A, 230/KA/A/A/A/E, 230/KA/AA/A/A/A/EE, 230/KA/A/A/A/EE, 230/KA/AA/A/A/A/U, 230/KA/A/A/A/U, 230/KA/A/AA, 230/KA/AA/A/A/A/AA, 230/KA/A/A/A/AA, 230/KA/AA/A/AA, 230/KA/A/A/AA, 230/KA/AA/A/A/A/A, 230/KA/A/A/A/A, 229/A/AA, 229/A/E, 229/A/EE, 229/A/U, 229/A/RU, 229/AA/AA, 230/AA, 232/AA/A, 232/AA, 230, 230/AA/2, 230/E/1, 230/E/2, 230/E/3, 230/E/4, 230/AA/1, 230/KA/AA/E, 230/KA/AA/E, 230/KA/AA/EE, 229/A, Gagillapur (V), Dundigal Gandimaisamma (M), Dundigal Municipality, Medchal Malkajgiri District – Amendment to Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/261215/2022 (MODI-EC)

The representative of the project proponent Sri K. Kishore Reddy and Sri Laxmikanth Reddy of M/s. Vison Labs, Hyderabad attended and made a presentation before the SEAC.

Minutes of the SEAC Meeting held on 06.04.2022

Earlier, the SEIAA, TS issued EC vide order dt. 08.06.2021 for Construction of Residential Villas with total builtup area 27,974.70 Sq.m.

The proponent also obtained CFE vide order dt. 01.12.2021 from the TSPCB.

Now, the proponent informed that they have acquired additional land. Hence, there are changes in the project profile due to increase in Site area, Built-up area, water requirement, Wastewater generation, DG Sets, EMP Cost etc. It was informed that presently construction is under progress as per EC. Hence, it was requested to issue amendment to EC with the following changes:

Project Details	Project for Which EC - Already Granted	Additions proposed	Amendment sought in EC	Remarks
Plot Area	34,280.34 Sq.m	19,674.16 Sq.m	53954.50 Sq. m	Land area increased
Green Belt	3450.99 Sq.m	1959.79 Sq.m	5410.78 Sq.m	Green Belt area increased
Total BUA Sq m	27,974.70 Sq.m	13691.14 Sq.m	41665.84 Sq.m	Increase in BUA
Dwelling Units	133	100	233	Increased
Amenities	Club House (G +3)	Increase in One floor	Club House (G +4)	Increase in One floor
Total Water Requirement	101 KLD	62 KLD	163 KLD	Additional water is requirement
Sewage generated	81 KLD	49 KLD	130 KLD	Additional sewage generated
STP capacity	97 KLD	63 KLD	160 KLD	Increase in STP capacity
MSW	390 kg/day	221.75 kg/day	611.75 kg/day	Additional MSW generated
DG. Set	2 x 125 KVA Total Capacity = 250 KVA	1 x 200 KVA 1 x 150 KVA Total Capacity = 350 KVA Change in configuration of DG set	1 x 200 KVA 1 x 150 KVA Total Capacity = 350 KVA	Additional of DG set is required Added DG Set Capacity = 100 KVA
Project Cost in (Rs.)	56 crores	23 crores	79 crores	Increase in Project Cost
EMP Budget (Rs.)	84 lakhs	34.5 lakhs	1.185 Crores	Increase in EMP Budget
Recurring Cost (Rs.)	15 lakhs	10 lakhs	25 lakhs	Increase in recurring cost Budget

After detailed discussions, the SEAC recommended for issue of Amendment to EC.

Agenda Item No. 04	M/s. Candeur Developers & Builders, Sy. Nos. 200/A, 200/AA, 201/AA & 205/2/AA, Madeenaguda (V) & Serilingampally (M), GHMC Circlr No: 21, Ranga Reddy District. – TOR - Reg.
Proposal No.	SIA/TG/MIS/73928/2022 (TOR)

The representative of the project proponent Sri Mohammed Ziauddin and Sri Laxmikanth Reddy of M/s. Vison Labs, Hyderabad attended and made a presentation before the SEAC.

During presentation, the SEAC observed that few trees exists in the site. In this regard, the proponent informed that the intervening trees will be translocated to the boundaries of the site.

During presentation, the proponent informed that they have obtained NOC dt. 13.10.2021 for height clearance from Airports Authority of India w.r.t. the proposed project and submitted a copy of the same. It is observed from the NOC that the site elevation is 586.65 mts AMSL and the permissible top elevation is restricted to 792.48 mts AMSL. The SEAC noted that the height of the building is within the permissible top elevation restricted by the AAI.

Minutes of the SEAC Meeting held on 06.04.2022

The project is proposed in a total plot area of 14,809.02 Sq.m., for construction of High Rise Residential Building with total built-up area of 1,70,880.40 Sq.m.

The SEAC considered the request of the proponent. After detailed discussions, the proponent is directed to prepare EIA report as per the Standard Terms of Reference (TORs) issued by the MoEF&CC, GoI for "Townships and Area Development projects" and submit EIA report.

Agenda Item No. 05	M/s. SPPT Chem Pvt. Ltd., Sy. No. 233/E, Mudwin (V), Kadthal (M), Rangareddy District. – Amendment to Environmental Clearance - Reg.
Proposal No.	SIA/TG/IND3/260763/2022 (MODI-EC)

The representative of the project proponent Smt. Swarnalatha and Sri Y.V. Prasad & Sri M. Siva Krishna of M/s. Rightsource Industrial Solutions Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.

Earlier, the SEIAA, TS issued EC vide order dt. 22.02.2022 for Active Pharmaceutical Ingredients (Bulk Drugs & Drug Intermediates).

Now, the proponent informed that EC was issued with the proposed 8.0 TPH Coal fired boiler as standby. Hence it was requested issue amendment as below:

Description	EC issued on 22.02.2022	Amendment requested
Coal Fired Boiler	8.0 TPH (Standby)	8.0 TPH.

After detailed discussions, the SEAC recommended for issue of Amendment to EC.

Agenda Item No. 06	M/s. Metrochem API Pvt. Ltd., Unit-I, Sy. Nos. 293 & 298, Pipeline Road, Phase-1, IDA Jeedimetla, Qutubullapur (M) Medchal Malkajigiri District. – Amendment to Environmental Clearance - Reg.
Proposal No.	SIA/TG/IND3/261826/2022 (MODI-EC)

The representative of the project proponent Sri P.M. Dayakar and Sri Y.V. Prasad & Sri M. Siva Krishna of M/s. Rightsource Industrial Solutions Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.

Earlier, the SEIAA, TS issued EC vide order dt. 22.02.2022 for Active Pharmaceutical Ingredients (Bulk Drugs & Drug Intermediates).

Now, the proponent is requested to change the following details and issue Amendment to EC:

1. The project type was mentioned as New instead of Expansion
2. Quantity of Ash from boiler under Solid Waste was mentioned as 10.9 TPD instead of 4.2 TPD.
3. Under General Conditions S. no. vi Page no. 6 and Last page the project name is mentioned as Metrochem API Pvt. Ltd. instead of Metrochem API Pvt. Ltd., Unit-I.

After detailed discussions, the SEAC recommended for issue of Amendment to EC.

Agenda Item No. 07	"Anmol Avalon Towers Project" by A Mirage Constructions, H.No.7-3-52/1/5, 7-3-52/1/6, 7-3-52/1/7, 7-3-52/1/8 in Sy. Nos. 62, 63 & 64, Gaganpahad (V), Rajendranagar (M), Rangareddy District – Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/262718/2022 (EC)

The representative of the project proponent Sri Syed Anees Uddin and Sri Sreekanth Desi of M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.

The SEAC noted that total plot area is 12,814.7 Sq.m., Net plot area is 12,760.0 Sq.m., Out of which green area is 1,283.0 Sq.m. (10.05%)

Minutes of the SEAC Meeting held on 06.04.2022

It was informed that the total built up area of the project is 85,039 Sq.m. The project consists of Residential Building Construction Project to accommodate 449 units. Maximum No. of floors proposed in the project are SC + C + G + 14 Floors.

It is also noted that Parking area to be provided is 22,136 Sq.m. (35.2% against required 33%).

The total cost of the project is Rs. 90.0 Crores. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 90.0 lakhs and recurring cost: Rs. 40.0 Lakhs/annum.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda Item No. 08	Telangana Special Food Processing Park, Sy.No. 1495 & 1510, Wargal (V), Wargal (M), Siddipet District. - TOR - Reg.
Proposal No.	SIA/TG/NCP/72266/2022 (TOR)

Earlier, the SEIAA in its meeting held on 28.03.2022 noted that the list of projects proposed in the Food processing park are not falling either in Category-A or Category-B of EIA Notification, 2006. Further, the as per the EIA Notification, 2006 and its amendments "Environmental Clearance for CETPs for setup or within projects or activities which do not require Environmental Clearance are exempted, and if any of the existing or proposed member units of the said CETP produces or proposes to produce any product requiring Environmental Clearance, then the CETP shall need Environmental Clearance". The SEAC shall ascertain on the requirement of Public hearing for the project.

The SEAC noted the decision of SEIAA and decided to inform the project proponent to clarify whether any Category A/B industries are proposed in the park. If they are not proposed, the TSIIC shall submit an undertaking that the proposed Food Park will not house any Category A/B industries in the premises.

In view of the above and after detailed discussions, the SEAC deferred for consideration after submission of above mentioned clarification by project proponent.

Agenda Item No. 09	2.0 Ha. Colour Granite Mine of M/s V.R Exports & Imports, Sy.No.236 of Thimmapur (V&M), Karimnagar District. -Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/260390/2022 (EC)

The representative of the project proponent Sri Vijay Rakesh and Smt. Srilatha of M/s. Pridhvi Envirotech (P) Ltd., Hyderabad attended and made a presentation before the SEAC.

Earlier, the SEIAA, TS issued EC vide order dt. 29.02.2016 for Colour Granite Mine with production capacity of 16,002 m³/annum which is valid for a period of 6 years i.e., upto 28.02.2022.

The proponent also obtained CFE dt. 06.04.2016 & CFO dt. 01.07.2017 from TSPCB.

The proponent informed that the lease was granted (in-principle) on 31.05.2016 in favour of the proponent for a period of 20 years. It may be noted that the Mine Lease is granted after 09.09.2013. The proponent submitted a copy of Scrutinized/ Approved Mining Plan & EMP.

The Proponent also submitted a copy of Lr.dt. 29.01.2022 of ADMG, Karimnagar District informing that there are two existing quarry leases (leases granted before 09.09.2013) falling within 500m from the proposed quarry lease. The SEAC noted that the mine lease area is 2.0 Ha. It is further noted that the total Cluster area is 4.0 Ha. and Net cluster area is 2.0 Ha. which is less than 5.0 Ha. Hence, the project is considered under B2 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT.

The nearest village to the proposed site is Thimmapur (V) which is existing at a distance of 572m; nearest water body i.e., Thimmapur Cheruvu exists at 151m from the boundary of the site.

Minutes of the SEAC Meeting held on 06.04.2022

It is proposed to mine 16,002 m³/annum of Colour Granite Mine and the life of mine is reported as 29 years.

The total cost of the project is Rs. 40.0 Lakhs. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 4.6 lakhs and recurring cost: Rs. 1.85 Lakhs/annum.

The proponent submitted a copy of letter dt. 16.03.2022 of the ADMG: Kamareddy District furnishing the details of year-wise production details for the period from 2016-17 to 2021-22 (April 2021 to 16.03.2022). The SEAC observed from the letter that the production was carried out during 2017-18 to 2018-19 & 2020-21 and no production was carried out during 2016-17, 2019-20 & 2021-22 (April 2021 to 16.03.2022).

The proponent informed that they have done CSR activities in the nearest village and submitted a copy of Certificate dt.31.03.2022 issued by the Head Master of M.P.U.P.S, Thimmapur (V&M), Karimnagar District informing that the proponent has provided Samsung Smart TV (Rs. 20,500/-); Sound System (Rs. 9,500/-) and Pen drives – 5 No. (Rs. 1,250/-) for development of school.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda Item No. 10	1.37 Ha. Gravel Mine of M/s. N.S Minerals, Sy. No. 85, Mallemadugu (V), Khammam Urban (M), Khammam District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/262255/2022 (EC)

The representative of the project proponent Sri N. Sateesh and Smt. Srilatha of M/s. Pridhvi Envirotech (P) Ltd., Hyderabad attended and made a presentation before the SEAC.

The proponent informed that the lease was granted (in-principle) on 26.10.2018 in favour of the proponent for a period of 5 years. It may be noted that the Mine Lease is granted after 09.09.2013. The proponent submitted a copy of Scrutinized/ Approved Mining Plan & EMP.

The Proponent also submitted a copy of Lr.dt. 14.03.2022 of ADMG, Khammam District informing that there are 5 existing quarry leases (leases granted before 09.09.2013) falling within 500m from the proposed quarry lease. The SEAC noted that the mine lease area is 1.37 Ha. It is further noted that the total Cluster area is 20.3 Ha. and Net cluster area is 1.37 Ha. which is less than 5.0 Ha. Hence, the project is considered under B2 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT.

The nearest village to the proposed site is Koyachalaka (V) which is existing at a distance of 1.41 km; nearest water body i.e., Mallemadugu Cheruvu exists at 1.48 km; Nearest RF i.e., Gobbagurti RF exists at 9.35 km from the boundary of the site.

It is proposed to mine 24,720 m³/annum of Gravel and the life of mine is reported as 7 years (@15,104 m³/annum).

The total cost of the project is Rs. 25.0 Lakhs. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 3.60 lakhs and recurring cost: Rs. 1.60 Lakhs/annum.

The proponent submitted a copy of letter dt. 04.04.2022 of the ADMG: Khammam District informing that as on date no permits were issued in favor of M/s. N.S. Minerals and also no further grant orders were received from DDMG: Warangal.

During presentation, the SEAC observed that vegetation exists in the North & North East corner of the Mine Lease Area. In this regard, the project proponent submitted the undertaking for the same as follows:

- Buffer zone of 7.5 mts will be left around the mine area.
- They will not disturb the existing greenery in the North East corner of the site. They will not carry out the quarry operations in the existing green area.

After detailed discussions, the SEAC recommended for issue of EC.

Minutes of the SEAC Meeting held on 06.04.2022

It is proposed to mine 16,002 m³/annum of Colour Granite Mine and the life of mine is reported as 29 years.

The total cost of the project is Rs. 40.0 Lakhs. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 4.6 lakhs and recurring cost: Rs. 1.85 Lakhs/annum.

The proponent submitted a copy of letter dt. 16.03.2022 of the ADMG: Kamareddy District furnishing the details of year-wise production details for the period from 2016-17 to 2021-22 (April 2021 to 16.03.2022). The SEAC observed from the letter that the production was carried out during 2017-18 to 2018-19 & 2020-21 and no production was carried out during 2016-17, 2019-20 & 2021-22 (April 2021 to 16.03.2022).

The proponent informed that they have done CSR activities in the nearest village and submitted a copy of Certificate dt.31.03.2022 issued by the Head Master of M.P.U.P.S, Thimmapur (V&M), Karimnagar District informing that the proponent has provided Samsung Smart TV (Rs. 20,500/-); Sound System (Rs. 9,500/-) and Pen drives – 5 No. (Rs. 1,250/-) for development of school.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda Item No. 10	1.37 Ha. Gravel Mine of M/s. N.S Minerals, Sy. No. 85, Mallemadugu (V), Khammam Urban (M), Khammam District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/262255/2022 (EC)

The representative of the project proponent Sri N. Sateesh and Smt. Srilatha of M/s. Pridhvi Envirotech (P) Ltd., Hyderabad attended and made a presentation before the SEAC.

The proponent informed that the lease was granted (in-principle) on 26.10.2018 in favour of the proponent for a period of 5 years. It may be noted that the Mine Lease is granted after 09.09.2013. The proponent submitted a copy of Scrutinized/ Approved Mining Plan & EMP.

The Proponent also submitted a copy of Lr.dt. 14.03.2022 of ADMG, Khammam District informing that there are 5 existing quarry leases (leases granted before 09.09.2013) falling within 500m from the proposed quarry lease. The SEAC noted that the mine lease area is 1.37 Ha. It is further noted that the total Cluster area is 20.3 Ha. and Net cluster area is 1.37 Ha. which is less than 5.0 Ha. Hence, the project is considered under B2 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT.

The nearest village to the proposed site is Koyachalaka (V) which is existing at a distance of 1.41 km; nearest water body i.e., Mallemadugu Cheruvu exists at 1.48 km; Nearest RF i.e., Gobbagurti RF exists at 9.35 km from the boundary of the site.

It is proposed to mine 24,720 m³/annum of Gravel and the life of mine is reported as 7 years (@15,104 m³/annum).

The total cost of the project is Rs. 25.0 Lakhs. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 3.60 lakhs and recurring cost: Rs. 1.60 Lakhs/annum.

The proponent submitted a copy of letter dt. 04.04.2022 of the ADMG: Khammam District informing that as on date no permits were issued infavor of M/s. N.S. Minerals and also no further grant orders were received from DDMG: Warangal.

During presentation, the SEAC observed that vegetation exists in the North & North East corner of the Mine Lease Area. In this regard, the project proponent submitted the undertaking for the same as follows:

- Buffer zone of 7.5 mts will be left around the mine area.
- They will not disturb the existing greenery in the North East corner of the site. They will not carry out the quarry operations in the existing green area.

After detailed discussions, the SEAC recommended for issue of EC.

Minutes of the SEAC Meeting held on 06.04.2022

Agenda Item No. 11	3.035 Ha. Quartz & Feldspar Mine of M/s DMRL Mines & Minerals, Sy. No. 111/U1, 111/E2, 111/AA11 (Patta Land) of Nizamabad (V), Vangoor (M), Nagar Kurnool District. – Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/262280/2022 (EC)

The representative of the project proponent Sri A. Mahipal Reddy and Smt. Srilatha of M/s. Pridhvi Envirotech (P) Ltd., Hyderabad attended and made a presentation before the SEAC.

The proponent informed that the lease was granted (in-principle) on 23.08.2018 in favour of the proponent for a period of 20 years. It may be noted that the Mine Lease is granted after 09.09.2013. The proponent submitted a copy of Scrutinized/ Approved Mining Plan & EMP.

The Proponent also submitted a copy of Lr.dt. 18.01.2022 of ADMG, Nagarkurnool District informing that there are no existing quarry leases falling within 500m from the proposed quarry lease. The SEAC noted that the mine lease area is 3.035 Ha. It is further noted that the total Cluster area is 3.035 Ha. and Net cluster area is 3.035 Ha. which is less than 5.0 Ha. Hence, the project is considered under B2 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT.

The nearest village to the proposed site is Koratikal (V) which is existing at a distance of 1.45 km; nearest water body i.e., Dindi Reservoir exists at 600m; Nearest RF i.e., Cherukupalli Forest exists at 7.2 km from the boundary of the site.

It is proposed to mine 33,993 TPA of Quartz & 45,324 TPA of Feldspar and the life of mine is reported as 17.974 years (@50,962.8 TPA).

The total cost of the project is Rs. 30.0 Lakhs. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 4.20 lakhs and recurring cost: Rs. 1.80 Lakhs/annum.

During presentation, the SEAC observed from the site photographs and KML file that no mining is started in the Mine Lease Area since 2018 and the same was verified in google timelines.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda Item No. 12	0.809 Ha. (Ac. 2.0 Gts.) Limestone Slabs of Sri Rahmath Ali Sy.No.68, Ogipur (V), Tandur (M), Vikarabad District. – Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/232502/2021 (EC)

The SEAC deferred the project, as the proponent did not attend the meeting.

Hence, the SEAC decided to inform the proponent to submit a letter stating willingness to consider their proposal in the SEAC meeting.

Agenda Item No. 13	7.284 Ha. Laterite Mine of Sri. P. Raghunath Reddy, Sy. No. 381, Cheelapur (V), Pudur (M), Vikarabad District. – Amendment to Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/263121/2022 (MODI-EC)

The SEAC deferred the project, as the proponent did not attend the meeting.

Hence, the SEAC decided to inform the proponent to submit a letter stating willingness to consider their proposal in the SEAC meeting.

Agenda Item No. 14	“Commercial” Project by M/s. Cybercity Tattva LLP, Sy.No 68, Madhapur (V), Serlingampally (M), Rangareddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/70847/2021 (EC)

The representative of the project proponent Sri Arrul Kumar and Smt. Lochana of M/s. Pridhvi Envirotech (P) Ltd., Hyderabad, attended before the SEAC and informed that there are changes in Total Builtup area due to reduction in no. of Floors. Hence, they are withdrawing the proposal.

In view of the above, the SEAC decided to return the proposal.

Minutes of the SEAC Meeting held on 06.04.2022

Agenda Item No. 15	1.52 Ha. Building Stone, Road Metal & Gravel Mine of Sri. Banoth Ravinder, Sy.No 451/1, Gowraram (V), Penubally (M), Khammam District. – Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/250714/2022 (EC)

Earlier, the SEIAA in its meeting held on 26.02.2022 decided to refer back the proposal to the SEAC, to ascertain the status of mining projects including the cluster and EC's as the two leases were granted after 09.09.2013.

Accordingly, the proponent submitted a copy of Ir. dt. 03.03.2022 of ADMG, Khammam District furnishing following details of quarry leases falling within 500 mts from proposed mine lease area.

S. No.	Name of the Mine	Extent in Hects	Quarry lease granted Procs. No and Date	ADM&G, Khammam work order No & Date	Environmental Clearance order and Date	Status of Mine
1	Sri Soyam Dharma Raju (transferred from G. Mangamma)	1.00 Hect	Procs. No. 3657/Q3/2015, dt. 17.12.2015	4923/Q/2015, dt. 11.03.2016	Nil	Working
2	Sri B. Jamalaiah	5.00 Hects	Procs. No. 2724/Q-3/2015 29/06/2015	2724/Q/2015, dt. 28.09.2015	Nil	Non working for more than 03 years

The SEAC noted that, the total cluster area is 7.52 Ha. & Net cluster area is 2.0 Ha. which is less than 5.0 Ha. Hence, the project is considered under B2 category.

In view of the above and after detailed discussion the SEAC again recommended the project for issue of EC.

Agenda Item No. 16	M/s. Anokha Intercontinental LLP, Sy.No. 177/A, 177/B, 179/B, 179/C, Thumkunta (V), Shamirpet (M), Medchal- Malkajgiri District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/260948/2022 (EC)

The representative of the project proponent Sri Umakanth and Smt. Lochana of M/s. Pridhvi Envirotech (P) Ltd., Hyderabad attended and made a presentation before the SEAC.

The SEAC noted that total plot area is 11,694.0 Sq.m., Net plot area is 11,649.0 Sq.m., Out of which green area is 1,457.0 Sq.m. (12.52%)

It was informed that the total built up area of the project is 54,045.70 Sq.m. The project consists of Residential & Commercial Complex Construction Project. Residential Block (2C + G + 10 upper Floors) to accommodate 238 Units and Commercial Block (2C + G + 5 Floors).

It is also noted that Parking area to be provided is 15,128.0 Sq.m. (against required 8856.88 Sq.m. considering 22% for Residential and 33% for Commercial).

The total cost of the project is Rs. 85.0 Crores. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 85.0 lakhs and recurring cost: Rs. 6.0 Lakhs/annum.

After detailed discussions, the SEAC recommended for issue of EC.

ANNEXURE-5

Telangana State Industrial Infrastructure Corporation Ltd.,
(A Government of Telangana Undertaking)



Lr.No: EMP/TSIIC/15/EC-Wargal/2021-22

Date:02 .06.2022

To

The Chairman - SEAC
TS Pollution Control Board
A-3, Paryavaran Bhavan
Sanath Nagar, Hyderabad, Telangana

Sir,

**Sub: M/s. Telangana State Industrial Infrastructure Corporation
(TSIIC) Ltd - Food Park Located at Wargal (V), Wargal (M), Siddipet
(Dist), Telangana District, Telangana -Undertaking- Submitted- Reg.**

Ref: Minutes of the SEAC Meeting held on 06.04.2022.

I invite kind attention to the subject and reference cited.

With reference to the SEAC Minutes of the meeting held on 06.04.2022, the **Undertaking** is herewith enclosed for early issue of TOR for Food Park at Wargal(V), Wargal(M), Siddipet District:

Thanking You,

Yours faithfully


2.6.22
CHIEF ENGINEER

Encl: As Above

Telangana State Industrial Infrastructure Corporation Ltd.,
(A Government of Telangana Undertaking)



UNDERTAKING

This is to certify that, TSIIC Ltd will not house any Category A & B industries in the proposed Special Food Processing Park at Wargal(V), Wargal(M), Siddipet District.

Y/L
2-6-22
CHIEF ENGINEER

ANNEXURE-6**Wargal allottee investment & employeement**

S.No	IP Name	Company Name	Plot No	Investment in Lakhs	Direct Employeement	Inderect Employeement
1	TSFPZ Wargal	M/s Cherukuri Techno Plast pvt Ltd	104	2487	325	300
2	TSFPZ Wargal	M/s Mayora India Pvt Ltd	Plot No 58,Plot No 59,Plot No 60,Plot No 61,Plot No 62	12327	776	100
3	TSFPZ Wargal	MAXNUTRI INGREDIENTS/	102	2332	50	50
4	TSFPZ Wargal	M/s. SRI SAGAR SEEDS COMPANY/	101	1060	59	20
5	TSFPZ Wargal	SWASTIK VEGPRO OILS AND FATS (p) LTD/	PLOT NO.84,Plot. No 87	4000	190	200
6	TSFPZ Wargal	SUDHA ENTERPRISES/	Plot. No 41	1503	65	50
7	TSFPZ Wargal	SEVEN HILLS FOODS PRIVATE LIMITED/	45/1	3750	248	248
8	TSFPZ Wargal	Mane India Private Limited/	25,26, 27, 28, 29, 30	21000	110	200
9	TSFPZ Wargal	M/s. Sri Lakshmi Foods/	Plot No 56	2246	700	400
10	TSFPZ Wargal	M/s. GRB FOOD PRODUCTS/	Plot No 19,Plot No 20	1054	100	50
11	TSFPZ Wargal	MAHIDHARA FARMERS PRODUCER COMPANY LIMITED/	Plot No 47	735	50	300
12	TSFPZ Wargal	VAARAHI INDUSTRIES/	Plot No 70	468	22	22

13	TSFPZ Wargal	INFINITY FEEDS PRIVATE LIMITED/	Plot No 64	2512	50	60
14	TSFPZ Wargal	RMJ Veritable Products Private Limited/	Plot No 50,Plot No 51	14920	105	150
15	TSFPZ Wargal	Revathi Par Boiled Rice Mills Private Limited/	PLOT NO.74,Plot No 75	1947	103	100
16	TSFPZ Wargal	M/s Bio Slice Pvt Ltd/	Plot No 5	1455	31	205
17	TSFPZ Wargal	DIVIT GLOBALL UDYOG PRIVATE LIMITED/	Plot No 4	686	70	100
18	TSFPZ Wargal	Trident Agro Industries/	Plot No 48,Plot No 49	548	15	30
19	TSFPZ Wargal	J AND J EDIBLE INDUSTRIES/	Plot No 67	302	20	25
20	TSFPZ Wargal	M/s. SRI SAI PROCESSING UNIT/	Plot No.112	202	4	5
21	TSFPZ Wargal	M/s. Kavya Sri Rice Mills/	Plot No 44	340	40	50
22	TSFPZ Wargal	Krunchy Foods/	103/2	710	44	20
23	TSFPZ Wargal	Muriki Swathi/	Plot No.106	1505	67	50
24	TSFPZ Wargal	M/s Minali Medical Plants Processing LLP/	plot No 120	614	28	10
25	TSFPZ Wargal	Sri Sathya Sai Agro Products/	Plot No 13,Plot No 14	1580	59	30
26	TSFPZ Wargal	MURIKI ARUNA/	Plot No.107	1204	30	50

27	TSFPZ Wargal	M/s. LORDVEN AGRO AND FOOD PROCESSING INDUSTRIES/	Plot. No 34,Plot. No 35,Plot. No 36	1848	65	35
28	TSFPZ Wargal	G P FOODS/	Plot. No 39	1200	100	100
29	TSFPZ Wargal	Kathyayani Enterprises/	Plot. No 40	1130	53	50
30	TSFPZ Wargal	Indiracraft Foods Pvt Ltd/	52	1191	68	0
31	TSFPZ Wargal	RJENDAR FEEDS/	93/1,98/1	378	102	130
32	TSFPZ Wargal	Ms Sri Hanuman Agro Products/	PLOT NO.85	1330	25	10
33	TSFPZ Wargal	Susheela Agrovet/	PLOT NO. 79,PLOT NO. 80	2378	83	50
34	TSFPZ Wargal	ri Ramanjaneya Agro Industries/	93/2,98/2,Plot. No 100,Plot. No 91,Plot. No 92,Plot. No 99	3700	48	20
35	TSFPZ Wargal	RAJENDAR FEEDS/	Plot. No 94,Plot. No 95,Plot. No 96,Plot. No 97	3302	102	130
36	TSFPZ Wargal	Mahadevi Agro Mills Private Limited/	Plot No 1	20200	248	500
			Total	118144	4255	3850

ANNEXURE-7**Telangana Industrial Infrastructure Corporation Ltd.**

(A Government of Telangana Undertaking)

**Lr.No. 2707/AMW/Wargal & Mulugu/2021****Dated: 27.07.2024**

To
The District Collector & Magistrate.

SIDDIPET

Respected Sir,

Sub:- TGIIC Ltd., – HO - AMW- Medchal-Siddipet Zone - Land Acquisition
– (1) Requisition filed by TGIIC to an extent of Acs. 972.05 gts., situated in Sy.No.845, 1209, 1266, 1495 & 1510 at Wargal Village & Mandal of Siddipet District and handed over possession of the land to an extent of Acs.805.05 ½ gts – (2) Requisition filed by TGIIC to an extent of Acs.325.06gts in Sy.No.557 of Mulugu Village & Mandal, Siddipet District and handed over Possession of Acs.309.08gts in Sy.No.557 of Mulugu Village & Mandal – Providing the details of balance land (which are not handed over to TGIIC) i.e., Acs.167.00gts of Wargal Village & Mandal and Acs.15.37gts of Mulugu Village & Mandal of Siddipet District –Requested – Reg.

- Ref:-
1. Lr. No. ZO/MDCL-SDPT/Land/Wargal/2021, dated: 28.01.2020 of the Zonal Manager, Medchal-Siddipet addressed to the District Collector, Siddipet (for Wargal).
 2. Lr. No. ZO/MDCL-SDPT/Acquisition/557/Mulugu/2021, dated: 14.06.2021 of the Zonal Manager, Medchal-Siddipet addressed to the District Collector, Siddipet (for Mulugu).
 3. Govt. Memo No.1597/IP&INF/A2/2021, dt:22.07.2021 of the Principal Secretary to Government & CIP, GoT (Wargal)
 4. Govt. Memo No.3675/IP&INF/A2/2021, dt: 08.12.2021 of the Principal Secretary to Government & CIP, GoT (Mulugu)
 5. Panchanama dts:05.10.2021, 30.10.2021& 25.03.2023 (Wargal)
 6. Panchanama dt:17.12.2022 (Mulugu).
 7. Letter No. FNO.4-4/2023/IRO-HYD, dt: 11.06.2024 received from the DD, MoEF, Integrated Regional Office, Hyderabad.
 8. Lr.No. ZO/MDCL-SDPT/LANDS/WARGAL/2020, Dt:25.07.2024 of the Zonal Manager, Medchal-Siddipet addressed to the District Collector, Siddipet and copy to the VC&MD, TGIIC.

I would like to draw your attention to the references cited, it is to inform that TGIIC has filed requisition for the acquisition of Government Assigned land measuring Acs.972.05 gts, situated in Sy.No.845, 1209, 1266, 1495 & 1510 in Wargal Village & Mandal, Siddipet District vide reference 1st cited and acquisition of Acs.325.06gts in Sy.No.557 in Mulugu Village & Mandal, Siddipet District vide reference 2nd cited for the establishment of an Industrial Park with the District Collector, Siddipet.

The Government has exempted the aforementioned land from the application of the provisions of Chapters II and III of the Right to Fair. Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 for the establishment of the Industrial Park, as stated in the 3rd & 4th references cited.

Contd. (2)
Regd. Office : "Parisrama Bhavanam", 6th Floor, Basheerbagh, Hyderabad - 500 004, Telangana, India.
Tel : 040-23237625, 23238290, **Web :** www.tgiic.telangana.gov.in
CIN : U99000TG2014SGC095514

:: 2 ::

Accordingly, The revenue authorities have handed over possession of Acs. 805.05 ½ gts of land in Sy.No.845,1209,1266,1495 & 1510 of Wargal Village & Mandal, against the requisitioned land total Acs. 972.05 gts through Panchanama dt: 05.10.2021, 30.10.2021 & 25.03.2023 and Acs.309.08gts in Sy No.557 of Mulugu Village & Mandal Siddipet District against the requisitioned land of Acs.325.06gts to TGIIC through Panchanama dated:17.12.2022. Thus the total land handed over to TGIIC is Acs.1114. 13 ½ gts against the requisitioned land of Acs.1297.11gts i.e., (1) Wargal Village & Mandal and (2) Mulugu Village & Mandal of Siddipet District.

TGIIC is developing the Industrial Park / Special Food Processing Zone covering in an extent of Ac. 758.03 ½ gts., in Sy.No.845, 1209, 1266, 1495 & 1510 in Wargal Village & Mandal, Siddipet District and Acs.283.10gts in Sy.No.557 of Mulugu Village & Mandal, Siddipet District and Housing layouts for the Residential Plots for the land losers covering to an extent of Acs.47.02gts in Sy.No. .845, 1209, 1266, 1495 & 1510 in Wargal Village & Mandal and Acs.25.37gts in Sy.No.557 of Mulugu Village & Mandal, Siddipet District respectively.

In this connection, it is to submit that it was observed that the balance an extent of Ac. 167.00 ½ gts., (Acs.972.05 – 805.05 ½ gts) situated in Sy.No.845, 1209, 1266, 1495 & 1510 in Wargal Village & Mandal is under possession of various departments i.e., PR roads, Krida Praganam, Canals, Kuta, Navodaya School etc., and Acs.15.37gts in Sy.No.557 of Mulugu Village & Mandal, Siddipet District is covering under Kunta, Temple and PR road.

In view of the above, it is requested to kindly provide the details of balance land which are not handed over to TGIIC i.e., (1) Acs.167.00 ½ gts in Sy.Nos.845,1209,1266, 1495 & 1510 of Wargal Village & Mandal and (2) Acs.15.37gts in Sy.No.557 of Mulugu Village & Mandal, Siddipet District along with Sketches for onward submission to the Hon'ble NGT, Chennai.

Yours faithfully,


Sd/-

**VICE CHAIRMAN &
MANAGING DIRECTOR**

Encl: As above.

Copy to the Zonal Manager, TGIIC, Medchal-Siddipet for information and with a request to pursue the matter with the District Collector, Siddiept at the earliest.

// Attested by //


GENERAL MANAGER (AM)

ANNEXURE-8

GOVERNMENT OF TELANGANA
OFFICE OF COLLECTOR & DISTRICT MAGISTRATE, SIDDIPET
 Integrated District Offices Complex, Hyderabad Road, Duddeda-502277

Landline: 08457 - 230224 Website: <https://siddipet.telangana.gov.in>
 Fax: 08457 - 230222 Mail Id: collector-sdpt@telangana.gov.in
 Twitter: @Collector_SDPT

From: M. Manu Choudary, I.A.S.,
 Collector & District Magistrate,
 Siddipet District.

To
 The Vice Chairman & Managing Director,
 TGIICL, Parishrama Bhavan, 6th floor,
 Basheerbagh, Hyderabad - 500 004.

Lr.No. E1/4105/2021, Date:30.07.2024

Sir,

- Sub:- Govt. lands - Acquisition of Govt. land for establishment of Industrial park by TGIIC in Sy. No. 845, 1209, 1266, 1495 & 1510 situated at Wargal Village and Mandal headquarters and Sy. No. 557 situated at Mulugu Village & Mandal head quarters - Providing land acquisition details - Reg.
- Ref: - 1. Vice Chairman & Managing Director, TGIICL, Hyderabad
 Lr. No. 2707/AMW/Wargal & Mulugu/2021, dated: 27.07.2024.
 2. Zonal Manager, Medchal-Siddipet Zone, TGIICL
 Lr. No. ZO/MDCL-SDPT/LandAcquisition/Wargal&Mulugu/2021,
 dt:27.07.2024
 3. Revenue Divisional Officer, Gajwel Lr. No. F/893/2021, dated:30.07.2024

-o0-

In the reference 1st cited, it was requested to provide the details of lands handed over and balance lands to be handedover to TGIIC in Sy. No. 845, 1209, 1266, 1495 & 1510 situated at Wargal Village and Mandal headquarters and Sy. No. 557 situated at Mulugu Village & Mandal head quarters along with sketch maps for onwads submission to the Hon'ble National Green Tribunal, South Zone, Chennai.

In this regard, in the reference 3rd cited, Revenue Divisional Officer, Gajwel reported that the following extent of lands have been handed over to TGIIC;

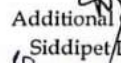
1. With regard to the lands situated at Wargal Village & Mandal head quarters an extent of Ac. 805-05 ½ gts Govt. land in Sy.No.845, 1209, 1266, 1495 & 1510 was handed over to the authorities of TGIIC under proper cover of Panchanama on 19.08.2021, 05.10.2021, 30.10.2021, 15.11.2021 & 25.03.2023 as against the requisitioned land to an extent of Ac. 972-05 gts and there is no balance land available for further acquisition as the said balance lands are covered by Navodaya School, Irrigation Canals, Kuntas (water bodies), existing PR roads, Haldi vaagu Canal, Village Play Grounds, etc.
2. As regards to the lands situated at Mulugu Village & Mandal head quarters, an extent of Ac. 309-08 gts Govt. land in Sy No.557 was handed over to the authorities of TGIIC under proper cover of Panchanama on 17.12.2022 as against the requisitioned land to an extent of Ac. 325-06 gts and there is no balance land available for further acquisition as the said balance lands are covered by Kuntas (water bodies), existing PR roads and Temples and assigned to Ex-servicemen.

The attested location maps furnished by the Revenue Divisional Officer, Gajwel are enclosed herewith.

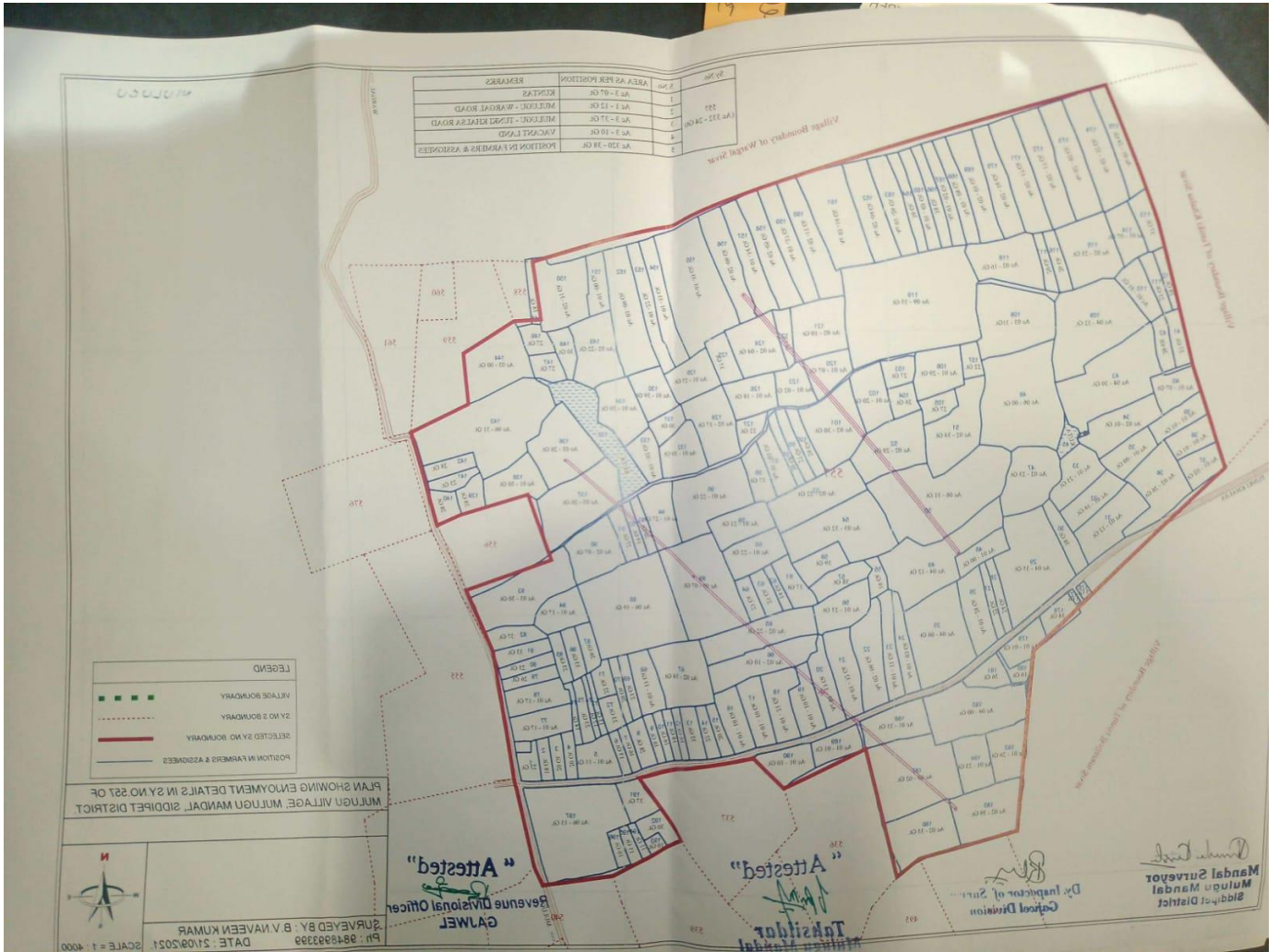
Yours faithfully
 Sd/-
 Collector & District Magistrate
 Siddipet District

Copy to Zonal Manager, Medchal-Siddipet Zone, TGIIC, Jeedimetla.
 Copy to Revenue Divisional Officer, Gajwel.

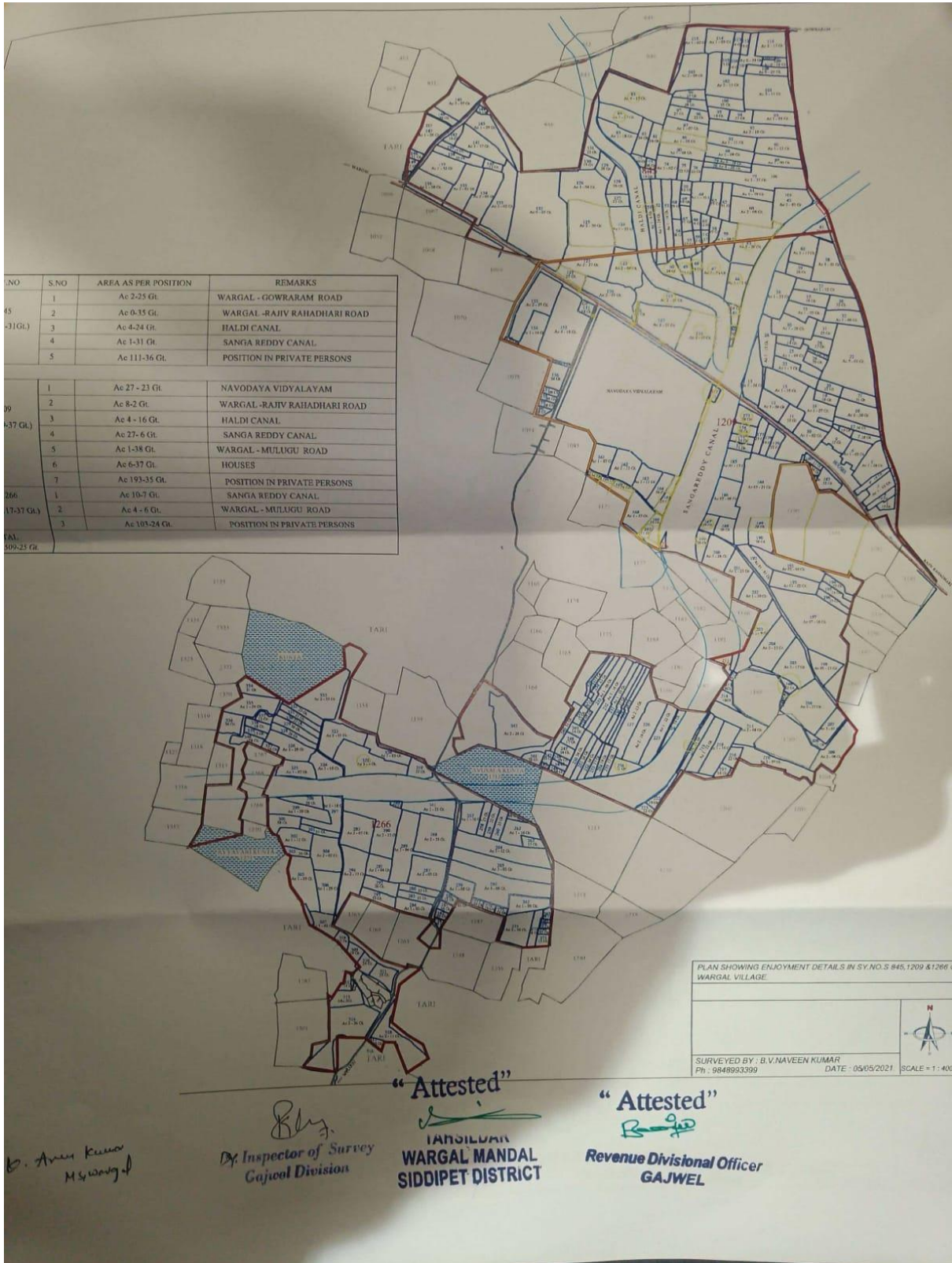
//Attested//


 Additional Collector
 Siddipet/District

ANNEXURE-9 (1)



ANNEXURE-9 (2)



ANNEXURE -9(3)



RSR RECORD			
SY.NO	SETHWARI	RECORDED AREA	EXCESS /LESS
1495	Ac 304 - 19 Gl.	Ac 140.08 Gl.	- Ac 154.02 Gl.
1510	Ac 304-16 Gl.	Ac 255-35 Gl.	- Ac 48-21 Gl.
TOTAL	Ac 608-26 Gl.	Ac 396-04 Gl.	- Ac 212-23 Gl.

FIELD POSITION			
SY.NO	S.NO	AREA AS PER POSITION	REMARKS
1495 (Ac 176 - 20 Gl.)	1	Ac 3 - 15 Gl.	MULLIGU - WARGAL ROAD
	2	Ac 1 - 36 Gl.	CART TRACKS
	3	Ac 3 - 23 Gl.	SANGAREDDY MAIN CANAL
	4	Ac 164 - 11 Gl.	POSITION IN PRIVATE PERSONS
	5	Ac 5 - 03 Gl.	VACANT LAND
1510 (Ac 289 - 17 Gl.)	1	Ac 2 - 30 Gl.	TUNKIKALSA - WARGAU ROAD
	2	Ac 5 - 38 Gl.	CART TRACKS
	3	Ac 1 - 28 Gl.	KUNTA
	4	Ac 273 - 20 Gl.	POSITION IN PRIVATE PERSONS
	5	Ac 5 - 21 Gl.	VACANT LAND
TOTAL (Ac 465 - 37 Gl.)			

K. Anand Kumar
M.S. Wargal

[Signature]
"Attested"
Dy. Inspector of Survey
Gajwel Division
TAHSILDAR
WARGAL MANDAL
SIDDIPET DISTRICT

"Attested"
[Signature]
Revenue Divisional Offic...
GAJWEL

PLAN SHOWING ENJOYMENT DETAILS IN SY.NO.S 1495 & 1510 OF WARGAL VILLAGE.

SURVEYED BY : B.V.NAVEEN KUMAR
Ph : 9848993399 DATE : 08/06/2021 SCALE = 1



ANNEXURE-10

Email**R Vittal**


Fwd: MOEF - Wargal village, Siddipet District, Telangana District

From : Dr.E.Vishnu Vardhan Reddy, IFS <vcmd_iic@telangana.gov.in> Thu, Aug 22, 2024 01:10 PM
Subject : Fwd: MOEF - Wargal village, Siddipet District, Telangana District 1 attachment
To : R Vittal <dgm-am-iic@telangana.gov.in>

From: "Dr.E.Vishnu Vardhan Reddy, IFS" <vcmd_iic@telangana.gov.in>
To: "Tarun Kumar Kathula" <tk.kathula@gov.in>
Cc: "B Madhavi" <gm-am-ho-iic@telangana.gov.in>
Sent: Wednesday, July 31, 2024 1:00:16 PM
Subject: MOEF - Wargal village, Siddipet District, Telangana District

Please find attached the document.

Dr. E.Vishnu Vardhan Reddy, IFS.,
Vice Chairman & Managing Director
Telangana Industrial Infrastructure Corporation Ltd
Phone No. +91 40 23230234, + 91 40 23233596
Email: vcmd_iic@telangana.gov.in
Website: <http://tgiic.telangana.gov.in>

 **MOEF - _Wargal-31-07-2024.pdf**
756 KB
